

L

Before The Chairman National Green Tribunal Principal Bench,
New Delhi.

Execution Application No 66 of 2025
in respect of O.A No. 492/2022 decided on 04-03-2025

- 1- Green wood city Villa Jan welfare Society Green wood City, Behind Godwin Hotel. Baghpat chauraha By-Pass Road, Meerut. Registration No-531/61057-M /2015-2016 Applicant
Through its President Shri Ravindra Singh Villa No-60, Green wood city.
- 2- Green wood city Residents welfare Association No-R/MEE/02131/2021-2022. NH-58, Baghpat chauraha By-pass Merrut. Through its Secretary Shri Deepak Raj Premi 3BHK No- 155, Green wood city.

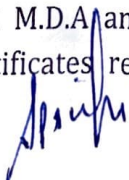
Vs.

- 1- Godwin Construction Company Pvt. Ltd., Meerut, Through its Directors (1) Shri Jitendra Singh, (2) Shri Bhupendra Singh its office at Green wood city near Godwin Hotel, Baghpat By-Pass Road, Meerut
- 2- Meerut Development Authority, Through its Vice Chairman, its office near civil Court and opposite Police lines Meerut.
- 3- U.P Pollution Control Board, through its Secretary Govt. of U.P. Lucknow.
- 4- U.P Pollution Control Board's Local Unit through Regional Officer, Meerut, Pocket T, C.-3/2 Pallavpuram, Meerut, U.P. 250110
- 5- The Commissioner, Municipal Corporation Meerut.
- 6- The District Magistrate, District Meerut.

Subject- Order Dated 25-03-2026 passed by The Hon'ble Allahabad High Court in civil misc Writ Petition No. 11221 of 2026 filled by Shri Jitender Singh Bajwa and Bhupendra Singh Bajwa and objection to application dated 07-04-2026 moved by them before The District Magistrate Meerut and in compliance oral direction given in meeting dated 30-04-2026.

Respected Sir,

We are residents of society green wood city constructed by construction company owned by the applicants that is Godwin Construction Company Pvt. Ltd. Meerut. The applicants/Respondent no. 01 through it's directors Shri Jitendra Singh and Shri Bhupendra Singh have moved the aforesaid application after thought misconceived based of concocted and wrong facts. The V.C M.D.A and R.O U.P. Pollution Board are not issuing correct recovery certificates regarding external development charges and




environmental compensation imposed by Hon'ble Tribunal on respondent No. 01. These officers are under influence and hand and glove of respondent no. 01 because they are issuing R.C. in name of directors personally instead of respondent no. 01 construction company.

1- The applicants fill misc bench 7787/2008 which was dismissed by vide judgement and order dated 07-08-2020 by Hon'ble High Court of Judicature of Allahabad regarding external development charges amounting of Rs. 2,61,84,771/- M.D.A issued R.C for recovery amount Rs. 27,39,25,261/- against the Godwin Construction Company Pvt. Ltd.

2- The Applicants been director of construction company have not completed internal developments and amenities as per conditions of agreement dated 25-09-2007 entered with M.D.A . The Applicants violated these conditions therefore O.A. No. 492/2022 GREEN WOOD CITY VILLA JAN WELFARE SOCIETY & ANR. versus GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS. was filed in the month of July 2022. Hon'ble National Green Tribunal Principal Bench New Delhi has decided on merits vide judgement dated 04-03-2025 which was contested by construction company.

In Para no. 83, 84 and 85 of the Judgment

83. In view of the above, we dispose of this OA with the following directions:-

(I) We direct respondent 1 to make the provisions for treatment of sewage generated in the project area by constructing STP of requisite capacity and make it operational within 06 months from the date of this judgment.

(II) For disposal of solid waste in scientific manner and in compliance of Solid Waste Management Rules, 2016, due steps shall be taken by Resident Welfare Association of the project in question. Residents Welfare Association or Villa Jan Welfare Society shall take appropriate steps in consultation with UPPCB within 03 months and UPPCB shall ensure thereafter compliance of environmental laws and norms in respect to handling, management and disposal of solid waste in accordance with environmental laws and norms and if there is any violation, appropriate action shall be taken against the violators.

(III) We direct respondent 1 (project proponent), as an interim measure, to pay environmental compensation of Rs.10 Crores and deposit the same within three months with respondent 3 i.e., UPPCB.

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in Goel Ganga Developers vs Union of India and Others (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.

(VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025.

85. Copy of this judgment be forwarded to UPPCB; MDA; Commissioner Municipal Corporation, Meerut; and District Magistrate .

3- That opposite parties has not complied with directions given by Hon'ble Tribunal up till now. The timelines fixed by aforesaid directions has elapsed/expired. Hence we were compelled to file execution application 66/2025 before Hon'ble Green Tribunal which is pending.

4- (a) O.P No. 1 Godwin construction company pvt. ltd. has not constructed S.T.P within 6 Months and has not deposited Rs. 10 Crore environment compensation with The R.O U.P Pollution Control Board within 3 months.

(b) M.D.A has not provided project cost, therefore the R.O U.P Pollution Control Board is not able to assess final environment compensation.

(c) Plan for environment development of our society has not been prepared within two months.

(d) The Municipal Corporation Meerut has not taken over maintenance and possession of our society, as M.D.A has not issued completion certificate to O.P No. 1 builder. Hence resident welfare association of our society is enable to take any action regarding solid waste management as per direction no. (II). It is submitted that employees of O.P no.1 is collecting solid waste and dumping in west corner of the society and municipal corporation, Meerut is picking up solid waste on daily basis.

(e) The D.M Nodal Officer Meerut has not got executed R.C for Rs. 10 Crore regarding environment compensation, which has been issued by U.P Pollution Control Board and R.C for Rs. 27,39,25,261/- issued by M.D.A regarding external

S. S. S.

R. S.

(V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.

(VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025.

85. Copy of this judgment be forwarded to UPPCB; MDA; Commissioner Municipal Corporation, Meerut; and District Magistrate .

3- That opposite parties has not complied with directions given by Hon'ble Tribunal up till now. The timelines fixed by aforesaid directions has elapsed/expired. Hence we were compelled to file execution application 66/2025 before Hon'ble Green Tribunal which is pending.

4- (a) O.P No. 1 Godwin construction company pvt. ltd. has not constructed S.T.P within 6 Months and has not deposited Rs. 10 Crore environment compensation with The R.O U.P Pollution Control Board within 3 months.

(b) M.D.A has not provided project cost, therefore the R.O U.P Pollution Control Board is not able to assess final environment compensation.

(c) Plan for environment development of our society has not been prepared within two months.

(d) The Municipal Corporation Meerut has not taken over maintenance and possession of our society, as M.D.A has not issued completion certificate to O.P No. 1 builder. Hence resident welfare association of our society is enable to take any action regarding solid waste management as per direction no. (II). It is submitted that employees of O.P no.1 is collecting solid waste and dumping in west corner of the society and municipal corporation, Meerut is picking up solid waste on daily basis.

(e) The D.M Nodal Officer Meerut has not got executed R.C for Rs. 10 Crore regarding environment compensation, which has been issued by U.P Pollution Control Board and R.C for Rs. 27,39,25,261/- issued by M.D.A regarding external

[Handwritten signature]

[Handwritten signature]

development charges. Therefore completion certificate of our society could not be issued by M.D.A opposite party.

(f) We have approached the Commissioner Meerut Division, the D.M Meerut Nodal Officer, the V.C M.D.A and the R.O U.P Pollution Control Board. None of these officers are taking interest to execute judgement dated 04-03-2025.

(g) The M.D.A has not complied with direction No. (VII) given by Hon'ble Tribunal regarding sewage to replace old pipeline laid by builder and lay higher capacity sewer pipe line.

Still 95% sewerage is being disposed of in Rajbhaya situated on Ghat Road directly from manhole, which is situated near Temple trisection of society.

(h) The administrative officer/Nodal officer, the D.M Meerut has not initiated criminal complaint proceedings against O.P No. 1 as per direction No. (VI).

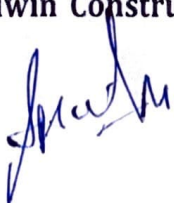
(i) The properties mentioned in Para 21 of execution application are liable to be attached and sold out by executing both aforesaid R.C. issued against O.P No. 1 builder, So that Rs. 10 Crore environment compensation and Rs. 27,39,25,261/- external development charges may be recovered from O.P. No. 1 and the committee the D.M Meerut/ Nodal Officer and the R.O. U.P Pollution Control Board may got carried out internal environment development of our society by using this amount.

5- In Para 3 of application as far as it is contended by the applicants that applicants are formal directors M/s Godwin Construction Company Pvt. Ltd. and has ceased to be directors on 24-01-2022 and 10-04-2022 respectively.

6- It is most humbly submitted that Shri Jitendra singh Bajwa and Bhupendra Singh Bajwa are still de facto directors of their construction company they are regularly sitting in office of company which is situated in campus of society behind which astabal and huge land is being used as parking place for Godwin Hotel Meerut.

7- The Godwin Construction Company Pvt. Ltd. has contested O.A no. 492/2022 on merits Shri Jitendra singh Bajwa and Bhupendra Singh Bajwa never disclosed during proceedings before Hon'ble Nation Green Tribunal this fact that they ceased to be directors on 24-01-2022 and 10-04-2022 respectively rather they intentionally suppressed this fact to the defraud Hon'ble National Green Tribunal upto final decision dated 04-03-2025. They have not challenged Judgement dated 04-03-2025 before any competent court. The resident's society has filled caveat before Hon'ble Supreme Court in first week of June 2025.

8- **It is relevant to mention here that Shri Jitendra Bajwa being director of Godwin Construction Company has executed following sale deeds:-**




No.1- sale deed dated 08-06-2022 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Smt. Rekha regarding flat no. G-D-402 Fourth Floor at G.H. Green Wood City Vill-Rampur Pavti Meerut. Annexure 13.

No.2- Sale deed dated 15-10-2022 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Shri Virendra Singh regarding flat No. M-18 2BHK first floor at Green Wood City Vill-Rampur Pavti Distt-Meerut. Annexure 14.

Likewise Shri Bhupendra Singh Bajwa being director of Godwin Construction Company has executed following sale deed

No.1- Sale Deed dated 20-03-2025 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Smt. Anita Malik regarding flat No. D-503 Fifth floor at Golden Height Green Wood City Meerut. Annexure 15.

9- In the aforesaid circumstances it is prima facie establish that applicants are telling a lie intentionally to defraud your authority and avoid recovery of Rs. 10 Crore regarding environment compensation imposed by Hon'ble National Green Tribunal.

10- It is relevant to mention here that applicants are receiving maintenance from resident's of society 12 receipts issued by applicants/ their staff are attached herewith as annexure 1 to 12 sale deed are annexure 13 to 15.

11- On application of resident Shri Sunil Tyagi M.D.A has issued on dated 17-09-2025, information under RTI Act that applicants Construction Company has not obtained completion certificate of project Golden Heights Group Housing Colony which is situated in campus of Green Wood City therefore construction company is responsible for completion of internal development therefore it is establish that applicants has not completed internal developments therefore completion certificate could not be issued by M.D.A. Annexure-16

12- As far as it is contended in Para 7 of the application that in the main time The Godwin Construction Company was dissolved and struck of under Section 248(5) of the Companies Act, 2013. The Applicants has also suppressed this fact during proceedings of O.A 492/2022 and still in pending execution application 66/2025.

13- The Applicants has not provided order of dissolution of their company by the registrar of companies in which arrangement for discharge of liabilities of company after dissolution would have been mentioned. Provisions of Section 248(5,6,7,8) of Companies Act 2013 are reproduced as follows:-

(5) At the expiry of the time mentioned in the notice, the Registrar may, unless cause to the contrary is shown by the company, strike off its name from the register of companies, and shall publish notice thereof in the Official Gazette, and on the publication in the Official Gazette of this notice, the company shall stand dissolved.

Singh

Rao

(6) The Registrar, before passing an order under sub-section (5), shall satisfy himself that sufficient provision has been made for the realisation of all amount due to the company and for the payment or discharge of its liabilities and obligations by the company within a reasonable time and, if necessary, obtain necessary undertakings from the managing director, director or other persons in charge of the management of the company: Provided that notwithstanding the undertakings referred to in this sub-section, the assets of the company shall be made available for the payment or discharge of all its liabilities and obligations even after the date of the order removing the name of the company from the register of companies.

(7) The liability, if any, of every director, manager or other officer who was exercising any power of management, and of every member of the company dissolved under sub-section (5), shall continue and may be enforced as if the company had not been dissolved.

(8) Nothing in this section shall affect the power of the Tribunal to wind up a company the name of which has been struck off from the register of companies.

14- The Registrar of companies will notify in official gazette after satisfying himself that managing director and other person incharge the management of the company has gave undertaking discharge of its liabilities and obligations clause 7 of section 248 Companies act has specifically that The liability, if any, of every director, manager or other officer who was exercising any power of management, and of every member of the company dissolved under sub-section (5), shall continue and may be enforced as if the company had not been dissolved.

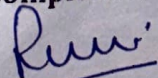
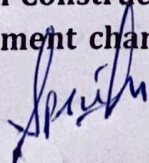
15- Hence contention of applicant is misconceived wrong, false and incorrect that recovery certificate dated 06-03-2026 issued by Regional Officer U.P Pollution Control Board, Meerut and citation dated 09-03-2026 issued by Tehsildar Meerut could not be issued against construction company of applicant.

Hon'ble Green Tribunal in Para 30 of the Judgment has observed as follows :-

Report dated 29.04.2024 filed by District Magistrate, Meerut:

30. With regard to recovery of the external development charges of Rs.27,39,25,261/- District Magistrate, Meerut has placed on record a copy of the letter dated 29.04.2024 stating that recovery proceedings could not be executed and demand notice has been returned to MDA since no property was found in the name of Mr. Jitendra Singh Bajwa, Director of M/s. Godwin Company Pvt. Ltd.

16- The Godwin Construction Company has not deposited outstanding external development charges. Hence M.D.A has not issued completion



certificate to it. Our society could not be transferred to Municipal Corporation Meerut.

17- The M.D.A have issued R.C for recovery of the external development charges amounting to Rs. 27,39,25,261 /- against the Godwin Construction Company Pvt. Ltd. Therefore mentioning the name of director Sri Jitendra Singh Bajwa should be corrected and R.C. be again issued against Godwin Construction Company Pvt. Ltd. so that it may be executed effectively. **The construction company is owned by Sri Jitendra Singh Bajwa and Bhupendra Singh Bajwa and their family members and they are receiving benefits/ Fruits out of its income.**

The owners of Construction company are having the following properties:-

1- Godwin hotel at Meerut

2- Godwin hotel at Haridwar

3- Godwin hotel at Goa

4- Godwin hotel at Jaisalmer.

5-They are owning Godwin School on Rohta Road

6-Two petrol pumps on Bhagpat Road and Rohta Road respectively.

7- The Builder/ Construction company has earmarked 3500 sq meter land for school, but construction company have constructed two blocks of three BHK on it and remaining land has been sold out to different persons.

8- Builder is in possession of huge piece of land near office of it, which is being used as parking of Godwin hotel and astabal of horses.

9- Construction Company is owning a fleet of four wheelers and horses and two big houses in Meerut and one at Mussoorie.

10- Builder also own Jan vani press, which is situated on huge piece of land near our society on Baghpat road at Meerut.

18- **We came to know that 60 unsold flats in Golden Heights of our society are in possession of builder. Shri Sunil Tyagi Dy SP (Retd.) resident of society has moved application Annexure-06 in this regards, which is attached here with. R.C for Rs. 10 crores for environment compensation and Rs. 27,39,25,261/- for out standing external development charges has to be executed against builder. These amounts may be recovered by attachment and sale of aforesaid properties of builder. Shri Vikram Singh ADM (Retd.) resident has also moved an application Annexure-07 before The DM, which is also attached here with.**

Therefore owner of Godwin construction company Pvt. Ltd. are owning the aforesaid various Properties. Ti is wrong to say that being director of Construction Company Sri Jitendra Singh Bajwa is not owning any property.

Sunil

Ram

19- It reveal that the applicants has also not apprised these officers about their status of directors of Godwin Construction Company Meerut.

20- The fact of withdrawal as directors dated 24-01-2022 and 10-04-2022 and dissolution of Construction Company has been suppressed by the applicant before administrative officers during recovery proceedings also because applicants as directors are executing sale deeds on behalf of Godwin Construction Company and receiving maintenance from residents of Green Wood City Constructed by their company.

21- Their liabilities for internal development of society is still exists. They are avoiding intentionally by filling writ petitions before Hon'ble Allahabad High Court they are not paying external development charges also and they are not obtaining completion certificate from M.D.A so that Green Wood City may be handed over to Municipal Corporation Meerut as per condition of agreement dated 07-09-2007.

22- The Applicants are relied upon provisions of Section 89 in Para 18 of the application in Clause 01 of Section 89 it is specifically provided that every person who was a director of the private company during such period shall, jointly and severally, be liable for the payment of such tax, interest or penalty unless he proves that the non-recovery cannot be attributed to any to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

23- The National Green Tribunal has imposed environmental compensation/Penalty of Rs. 10 Crore on Construction Company of applicants. Since being director applicants are responsible for gross neglect misfeasance or breach of duty on their part in relation to the affairs of the company that is carry out internal development of Green Wood City construct drainage system STP for sewerage and maintain sewer line water supply internal roads and solid waste management.

24- The Applicant's counsel has argued in Writ C No. 11221 of 2026 that

"he is not averse to the recovery being pursued pursuant to the order of Tribunal, and if recovery is issued for the Company's asset to be attached, he shall have no grievance against that as petitioners are not aggrieved by the order of the Tribunal."

25- Meeting the above arguments, Sri J.N. Maurya, learned counsel appearing for U.P. Pollution Control Board submits that

"the company itself since has stood dissolved, the liability would fall upon the Directors of the Company in view of the provisions as contained under Section 248(7) of the Companies Act, 2013."

26- After dissolution of Godwin Construction Company the applicants being directors are not absolved to discharge liabilities of the company as per provisions of section 248 clause 6 and 7 and section 89(1).

Sri J.N. Maurya

Ravi

27- The burden of prove that applicants are not liable to pay environmental compensations *is on applicants being so called ex directors of their construction company, The recovery certificate and citation can not be said to be illegal.

28- More over on the site of the registrar of companies name of Godwin Construction Company Pvt. Ltd. Meerut is still appearing it is not updated that this company has been dissolved and struck off no notification is available in official gazette in this regard. The contention of applicants mentioned in other paragraph relates to concocted facts relied upon by applicant and provisions of law and order passed by Hon'ble Allahabad High Court.

29- The Contentions of the applicants regarding concocted facts are not accepted by us and denied specifically.

30- The Meerut Development Authority had Passed Construction Plan Map on 22-09-2007. It was directed to OP No. 1 Godwin Construction Company to carry out internal Development within Three years and to hand over Colony to Municipal Corporation Meerut. Copy of order dated 22-09-2007.

31- The Construction Company OP No. 1 was also directed to make arrangements for Sewerage, Street lights, Water Supply, Drainage and Solid waste. After that OP 1 had to obtain Completion Certificate from M.D.A. OP. no. 2.

32- The Construction Company OP. No 1 and M.D.A. OP no. 2 entered in an agreement on 25-09-2007. Colonizer OP no. 1 was obliged to complete entire internal development work within one year from the date of permission and to hand over Colony to Local Body free of cost the total land including under roads and parks.

33- That it was also provided in agreement dated 25-09-2007 that if Colonizer OP no. 1 would commit any breach of the terms and conditions, then Development authority OP. no. 2 may forfeit the security deposited by the firms and may itself under take to complete the works and recover the charges from the society as it may incur.

34- The Construction Company OP no. 1 had filed/instituted Misc Bench no. 7787 of 2008 M/s. Godwin Construction Pvt. Ltd. through MD Vs. State of U.P. through The Principal Secretary Housing and 2 others, before the High Court of Judicature at Allahabad challenging recovery order dated 19-07-2008 issued by M.D.A. OP. no. 2 for recovery of Rs.2,61,84771.00 as external development charges.

35- That during pendency of aforesaid Misc Bench no. 7787/2008, the District Judge in charge Meerut reported to the Registrar General of Allahabad High Court the Status of internal development of Colony Green wood City.

36- Hon'ble High Court of Judicature at Allahabad has dismissed Misc Bench no. 7787 of 2008 of O.P No. 01 vide judgment and order dated 07-08-2020.

37- That we residents of Green wood city are facing manifold difficulties and residing in unhygienic Conditions, because Colonizer OP. no. 1 has not completed internal development work and has not obtained completion certificate as per conditions of Construction Plan Map dated 22-09-2009 and Agreement dated 25-09-2007. **Therefore our resident welfare society is unable to carry out/ comply direction no.02 given by Hon'ble Tribunal regarding management of solid waste as per waste management rules 2016.**

38- **The state of affair of Green Wood city of our society is the same as it was at the time of filling of O.A 492/2022.**

That M.D.A. OP. no. 2 has laid Sewerage Pipe line near Green wood City, but Colonizer had not connected Sewer line of Colony to it properly. Now under interim orders passed by Hon'ble Green Tribunal Colonizer has connected sewer line of colony to trunk sewer line of Vedvyas Puri laid by the M.D.A.

Sewerage

The Technical Committee constituted by the D.M Meerut had inspected the site on date 30-01-2023. The opposite party no. 1 construction co. has not completed internal developments, which were found deficient by the Technical Committee. The opposite party no. 1 has not completed internal development which has been mentioned as incomplete in reports submitted by the Technical Committee in violation of interim order dated 23-11-2023 passed by Hon'ble Tribunal.

The state of affairs is the same, no internal development has been made by opposite party no. 1 within period of 3 months granted by Hon'ble Tribunal vide interim order dated 23-11-2023. opposite party no. 1 has not constructed drainage system and maintenance of roads are very poor. The residents of society are residing in pitiable conditions.

NHAI has accorded permission to the M.D.A Meerut for replacing damaged sewer line laid by it during pendency of proceeding of O.A 492/2022. The M.D.A has replaced damaged sewer line laid by it and connected it to trunk sewer line of Vedvyaspuri. Even then Manholes were overflowing at 18-20 Places. Perhaps sewer pipeline laid by builder in campus of society is not functional properly. Either it is not connected or choked at some places, level of sewer pipeline has to be checked also. **Motor is placed in manhole near temple of society and 95 % sewer is being disposed of in Rajbhaya of irrigation department through pipeline laid by the builder directly. It is not diverted towards sump well constructed by the builder on the eastern corner of the society.**

Details of overflow

(a) On road from circle upto temple manholes often overflowing at 05 places and below over head water tank. On left side of road sewer/water is coming out after breaking roadside land at 02 places.

(b) In front of gate no. 03 of Godwin hotel manhole is overflowing at 01 place.

[Handwritten signature]

[Handwritten signature]

(c) At 02 places sewer often coming out in area of private houses opposite park situated in western side of campus of society. In area of plots and private houses 04 manholes were overflowing.

(d) In campus of villa's manholes are overflowing at 03 to 04 places.

(e) In front of duplex atleast 04 manholes were overflowing.

(f) In front of last two duplex in south direction sewer was coming out after breaking roadside land at 01 place.

We have contacted Shri Bhupender singh Bajwa, Shri Jitender singh Bajwa, The Nagar Ayukt Meerut and The V.C. M.D.A Meerut on 11-06-2024 to get checked sewer line laid by the builder in the campus of our society.

Shri Jitender singh bajwa replied on 11-06-2024, that sewer jet machine will be required to check sewer line and it is only available 01 with Nagar Nigam and 01 with M.D.A.

Therefore we contacted on 11-06-2024 to the Nagar Ayukt Meerut and V.C. M.D.A. for providing sewer jet machine to the builder opposite party no. 01 . Annexure 07 to 10. The Nagar Nigam provided sewer jet machine to the builder.

The team of builder opposite party no. 01 used sewer jet machine only in area of villa's, even then sewer line laid by builder is not functioning properly. In other areas of society that is 2bhk, 3bhk, duplex and private houses and plots it was not used.

The sewer line laid by the builder opposite party no. 01 is not either inter-connected or it is chocked. Perhaps flow and level of sewer line laid in the campus of society is not correct towards big well/sump well constructed by builder opposite party no. 01, which is situated in eastern corner of the society.

Builder co. opposite party no. 1 is disposing of the 95% of sewage by pumping it from manhole situated near temple of society towards ghat road in open Rajbhaya of irrigation department. **This provisional pipe has burst 06 to 07 times previously and sewage was running on roads just like canal. This fact is substantiated by the state of affairs that sum manhole are overflowing in open land of plots and on roads. Perhaps, somewhere, either sewer pipeline laid by opposite party no. 1 const. co. is not functional or it is blocked.**

Water supply

The builder opposite party no. 01 has constructed big over head tank in park adjacent to road from circle towards temple, but this tank has not been cleaned up since it's construction. Hence water mixed with sand and moss is being supplied to the resident of the society by the builder. Water pipeline is burst at two places below overhead water tank since over a year and water is coming out after breaking earth. The nature of water supply may cause life threatening disease like Jaundice, Diarrhea, T.B etc.

Solid waste management

The municipal corporation Meerut is picking up and disposing solid waste of the society, collected by employees of opposite party no. 1, regularly on daily basis. opposite party no. 5 Municipal Corporation Meerut has not taken over our society as per direction given by Hon'ble tribunal vide interim order dated 23-11-2023.

Drainage system

The builder opposite party no. 01 has not constructed drainage system in the campus of our society. It was heavy rain in the year 2024 and 2025. There was water logging at 05 to 06 places in the campus of our society. The water logging may cause disease like dengue, malaria etc. **The opposite party no. 01 is not inclined to construct drainage system.**

Conditions of roads

The opposite party no. 01 builder has not constructed roads in area of private houses and plots, the roads which has already constructed in campus are in pitiable conditions also. The opposite party no. 01 has only done patch work on these roads with meager material. These roads requires complete overhaul by placing road material in 04 to 06 inches vertical width or these may be constructed by concrete material by constructing drainage system, so that water logging may not be occurred.

Completion certificate

Hon'ble High court of judicature at Allahabad has dismissed writ petition (M/B) no. 7787 of 2008 vide order dated 07-08-2020, Which was instituted by opposite party no. 1 and hence const. co. has to pay the external development charges to M.D.A opposite party No. 2. The MDA has issued R.C for recovery of external development charges as per R.C to the District Magistrate Meerut, which is pending for execution.

The Opposite party no. 2 had pointed out during pendency of O.A no. 492/2022 that development charges amounting 17,87,02,070/- including interest was due against const. co. on 16-11-2018. Opposite party no. 2 has also mentioned that a request letter dated 28-12-2021 and reminder dated 18-02-2022 were sent to the D.M Meerut to recover the outstanding amount of external development charges from opposite party no. 1, (The developer const. co). **The DM Meerut is not executing the R.C issued by M.D.A Meerut.**

39- The opposite party no. 01 godwin const. company pvt ltd. has not constructed sewere treatment plant within period of 06 months granted to it vide judgement dated 04-03-2025 and violated direction given by The Hon'ble Tribunal. That 95 percent Sewerage being disposed off in open nullah/ Rajbaha irrigation department. Pits/Manholes of Sewer line of Green wood city are often over flowing. No drainage system has been constructed in entire colony. Roads are not being maintained properly, only patch work is being done by Colonizer after Rains every year. There is water logging at 5-6 places and on roads also. Roads are in pitiable condition having potholes.

40- Likewise Garbage Solid waste is being collected in open space of premises of Green wood city Colony, which is stinking every time and Creates unhygienic conditions and pollutes the environment of the Colony. It may spread infectious communicated disease dangerous to life. Thus Colonizer is Creating Public nuisance also.

41- Hon'ble Green Tribunal has formed committee comprising the District Magistrate Meerut and the R.O U.P Pollution Control Board to execute its

[Handwritten signature]

[Handwritten signature]

Judgment dated 04-03-2025 and imposed interim environment compensation amounting to Rs Ten Crores. The R.O U.P Pollution Control Board has to asses final environment compensation on the basis of actual cost of project. **The V.C M.D.A is not providing actual cost of entire project to The R.O U.P Pollution Control Board i.e. project cost of 319 Plots, 143 duplex, 204 Multistoried flats, 349 2BHK, 160 3BHK and Block of market in buildup area 600 square meter having 55 shops in 3 stories constructed by the builder. As per lay out plan 1100 square meter land was er- marked. Builder has constructed space/hall for gym in about 300 square yards at 4th flour of this market about 500 square meter land is kept open near this market, so that final environment compensation may be assessed by The R.O U.P Pollution Control Board.**

42- **The Godwin construction company has not deposited Rs. Ten Crores environment compensation within three months period granted by Judgment dated 04-03-2025. Hence it has to be recovered by executing recovery certificate by U.P Pollution Control Board, because it has to be recovered as arrears of land revenue.**

43- **The Godwin Construction Company has not complied with agreement dated 25-09-2007 and has violated condition relating to internal developments. It has not constructed drainage system and sewer treatment plant.** The M.D.A has authority to forfeit the security deposited by Construction Company and it is responsible to carry out internal developments, which has not been completed by the construction company as per condition mentioned in agreement dated 25-09-2007 and to recover cost of such internal developments carried out by M.D.A.

44- **95 percent sewer is being pump out in Rajbhaya of irrigation Department on Ghat Village road from manhole located near temple tri section, which is situated in our society. It is not diverted towards big sewer collection well / sump well by the builder. Officials of M.D.A visited on 23-06-2025 and saw this fact. The M.D.A secretary has not taken notice of site inspection carried out by AE and other official. It is wrong to say that sewer is being disposed of in trunk sewer line of Vedvyaspuri, as stated in letter of The secretary of M.D.A. Report of AE is annexure herewith.**

45- M.D.A has replaced damaged sewer line laid by it and connected it to trunk sewer line of Vedvyaspuri. Even then sorry state of affaires is prevailing. Often Manholes are overflowing/ rather some times would running at 18-20 places on road side land. At tri-section near temple it would have converted in pond. Perhaps sewer line of society is not functional properly. Either it is not inter connected or chocked at some places, even after use of sewer jet machine. The M.D.A is not taking any action. Perhaps flow of sewer line has not been diverted towards main big sewer collection well / sump well ?

No R.C still has been executed for recovery of interim environment compensation amounting of Rs. 10 Crores, whereas time line of 3 months have elapsed.

Likewise correct R.C is not being executed against construction company amounting to Rs. 27,39,25,261/- regarding external development charges.

It is pointed out that committee of the D.M Nodal Officer and the R.O. U.P Pollution Control Board has not assessed within 3 months final environmental compensation on the basis of cost of project Greenwood City as directed by Hon'ble Green Tribunal Principal Bench, New Delhi vide it's judgement dated 04-03-2025 .

46- The D.M Meerut/ Nodal officer and The R.O U.P Pollution Control Board are obliged to get checked flow of newly replaced sewer line, which was laid by M.D.A and has been connected to trunk sewer line of Vedvyaspuri recently. M.D.A. has also been directed to comply Judgement dated 04-03-2025 of Hon'ble Green Tribunal. These Administrative Officer are bound to check sewer line, its flow and level, which is laid in campus of our society by providing sewer jet machine as required by the builder and ensure construction of drainage system and also get executed R.C issued against the builder regarding external development charges, so that completion certificate of our society may be issued at the earliest by the M.D.A.

47- The external development charges have still not recovered from opposite party no. 1, which is clear from the contention of opposite no. 2. Therefore opposite no.1 has not obtained completion certificate from opposite no.2 M.D.A Meerut.

48- The M.D.A opposite no. 2 is not issuing completion certificate to construction co. opposite no. 1, because opposite party no.1 has not completed internal development as directed by the Hon'ble Tribunal during pendency of O.A 492/2022 the builder/ construction company is not depositing external development charges, which are outstanding against it, as per R.C issued by M.D.A.

49- The M.D.A has also not completed internal development as directed by the Hon'ble Tribunal vide order dated 23-11-2023 during pendency of O.A 492/2022.]

50- Likewise for paucity of completion certificate, the maintenance of our society is not being transferred to the Municipal Corporation Meerut. Therefore opposite party no. 5 Municipal Corporation is not taking over maintenance of our society.

51- Golden Height Jan Kalyan Samiti registered Green Wood City Badpat bypass road Meerut has also moved separate reply before The D.M Meerut which is annexure-17

52. The application moved by applicant Jitendra Bajwa before D.M Meerut which is Annexure - 18.

[Handwritten signature]

[Handwritten signature]

Prayer

1- In the aforesaid circumstances it is humbly requested that correct recovery certificate and citation issued by R.O U.P Pollution Board and Tehsildar regarding environmental compensation amounting to Rs. 10 Crore be executed against the applicants being so called Ex-Directors Shri Jitendra Singh Bajwa and Bhupendra Singh Bajwa.

2- The then R.O. U.P Pollution Board has prepared plan for internal environmental development for the cost of Rs. 11.50 Crore which is available on file of execution application therefore direction is required for payment of this amount by government of state of U.P so that internal environment development may be carried out by M.D.A. The V.C M.D.A has denied to spent a penny on internal environment development of our society Geen wood City.

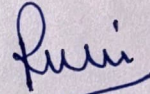
3- likewise directions may also be issued to V.C M.D.A and nodal officer The D.M Meerut to get executed Judgement dated 04-03-2025 in letter and sprit .

With Regards.

Place- Meerut

Applicants

Date- 06-05-2026



1. Through its Acting President (Shri Ravindra Singh)

The Green wood city Villa Jan welfare Society,
Green wood City Behind Godwin Hotel Baghpat
Chauraha By-pass Road, Meerut.

2. Through its President (Shri S.P. Singh)

Green wood city Residents welfare Association
NH 58, By-Pass Baghpat Chauraha Meerut.
Through its Secretary.


Through its Counsel
Shri Deepak Raj Premi (Advocate)

DEEPAK RAJ PREMI
L.L.M. (Advocate)
Regd.No.UPO2193/81, COP No.119587
Ch.No.13 Opp. P.N.B. Collectorate, Meerut
M.:9412039456

Before The Chairman National Green Tribunal Principal Branch,
New Delhi.

**Execution Application No 66 of 2025
in respect of O.A No. 492/20222 decided on 04-03-2025**

Affidavit in Support of application dated 04-05-2026


Kavinder Singh S/o Late Shri Sardar Singh Age 60 years acting
President of Green wood city Villa Jan welfare Society Meerut, address
Villa No. 60 Green wood city, behind Godwin Hotel, Baghpat Bypass
Road Meerut.

I solemnly swear and affirm in name of God and state that I resides
at the aforesaid address and submits as follows:-

1- That I have perused Judgement dated 04-03-2025 delivered by
Hon'ble Tribunal. The following directions were given to opposite
parties.

In Para no. 83, 84 and 85 of the Judgment

83. In view of the above, we dispose of this OA with the following directions:-

- (I) We direct respondent 1 to make the provisions for treatment of sewage
generated in the project area by constructing STP of requisite capacity and
make it operational within 06 months from the date of this judgment.
- (II) For disposal of solid waste in scientific manner and in compliance of Solid
Waste Management Rules, 2016, due steps shall be taken by Resident Welfare
Association of the project in question. Residents Welfare Association or Villa
Jan Welfare Society shall take appropriate steps in consultation with UPPCB
within 03 months and UPPCB shall ensure thereafter compliance of
environmental laws and norms in respect to handling, management and



disposal of solid waste in accordance with environmental laws and norms and if there is any violation, appropriate action shall be taken against the violators.

(III) We direct respondent 1 (project proponent), as an interim measure, to pay environmental compensation of Rs.10 Crores and deposit the same within three months with respondent 3 i.e., UPPCB.

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in *Goel Ganga Developers vs Union of India and Others* (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.

(VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025.

85. Copy of this judgment be forwarded to UPPCB; MDA; Commissioner Municipal Corporation, Meerut; and District Magistrate .



Ravi

2- That opposite parties has not complied with directions given by Hon'ble Tribunal up till now. The timelines fixed by aforesaid directions has elapsed/expired .

We are residents of society green wood city constructed by construction company owned by the applicants that is Godwin Construction Company Pvt. Ltd. Meerut. The applicants/Respondent no. 01 through it's directors Shri Jitendra Singh and Shri Bhupendra Singh have moved the aforesaid application after thought misconceived based of concocted and wrong facts. The V.C M.D.A and R.O U.P. Pollution Board are not issuing correct recovery certificates regarding external development charges and environmental compensation imposed by Hon'ble Tribunal on respondent No. 01. These officers are under influence and hand and glove of respondent no. 01 because they are issuing R.C. in name of directors personally instead of respondent no. 01 construction company.

That

3- (a) O.P No. 1 Godwin construction company pvt. ltd. has not constructed S.T.P within 6 Months and has not deposited Rs. 10 Crore environment compensation with The R.O U.P Pollution Control Board within 3 months.

(b) M.D.A has not provided project cost, therefore the R.O U.P Pollution Control Board is not able to assess final environment compensation.

(c) Plan for environment development of our society has not been prepared within two months.

(d) The Municipal Corporation Meerut has not taken over maintenance and possession of our society, as M.D.A has not issued completion certificate to O.P No. 1 builder. Hence resident welfare association of

Rui

our society is enable to take any action regarding solid waste management as per direction no. (II). It is submitted that employees of O.P no.1 is collecting solid waste and dumping in west corner of the society and municipal corporation, Meerut is picking up solid waste on daily basis.

(e) The D.M Nodal Officer Meerut has not got executed R.C for Rs. 10 Crore regarding environment compensation, which has been issued by U.P Pollution Control Board and R.C for Rs. 27,39,25,261/- issued by M.D.A regarding external development charges. Therefore completion certificate of our society could not be issued by M.D.A opposite party.

(f) We have approached the Commissioner Meerut Division, the D.M Meerut Nodal Officer, the V.C M.D.A and the R.O U.P Pollution Control Board. None of these officers are taking interest to execute judgement dated 04-03-2025.

(g) The M.D.A has not complied with direction No. (VII) given by Hon'ble Tribunal regarding sewage to replace old pipeline laid by builder and lay higher capacity sewer pipe line.

Still 95% sewerage is being disposed of in Rajbhaya situated on Ghat Road directly from manhole, which is situated near Temple trisection of society.

(h) The administrative officer/Nodal officer, the D.M Meerut has not initiated criminal complaint proceedings against O.P No. 1 as per direction No. (VI).

(i) The properties mentioned in Para 21 of execution application are liable to be attached and sold out by executing both aforesaid R.C. issued against O.P No. 1 builder, So that Rs. 10 Crore environment compensation and Rs. 27,39,25,261/- external development charges may

Ruw

be recovered from O.P. No. 1 and the committee the D.M Meerut/ Nodal Officer and the R.O. U.P Pollution Control Board may get carried out internal environment development of our society by using this amount.

4- In the aforesaid circumstances it is humbly requested that correct recovery certificate and citation issued by R.O U.P Pollution Board and Tehsildar regarding environmental compensation amounting to Rs. 10 Crore be executed against the applicants being so called Ex-Directors Shri Jitendra singh Bajwa and Bhupendra Singh Bajwa.

5- The then R.O. U.P Pollution Board has prepared plan for internal environmental development for the cost of Rs. 11.50 Crore which is available on file of execution application therefore direction is required for payment of this amount by government of state of U.P so that internal environment development may be carried out by M.D.A. The V.C M.D.A has denied to spent a penny on internal environment development of our society Geen wood City.

6- Likewise directions may also be issued to V.C M.D.A and nodal officer The D.M Meerut to get executed Judgement dated 04-03-2025 in letter and spirit .

Verification

That contents of Para 1 to 52 of application dated 04-05-2026 relates to documents/ record. I believes these facts to be true.

That Contents of application are within my personal knowledge, which are true, nothing has been stated false or hidden.

That contents of application relates to record and documents of the M.D.A. The properties of owners of O.P No. 1 and their family members are based on facts known to the public at large of Meerut city and residents of our society, which are true to my best knowledge also.

Ravi

That contents of application are based on legal advise and my personal knowledge, which I believe to be true, nothing is false or suppressed .

That contents of Para No. 1 to 6 of this affidavit are true and correct to best of my knowledge and belief, nothing is false and hidden. May god help me.

Date-

Applicant

Ravi

(Shri Ravinder Singh)
S/o Late Shri Sardar Singh
Acting President of Green
Wood City Villa Jan welfare
Society, Meerut.
Address-Villa No. 60, Greenwood
City, Behind Godwin
Hotel, Baghpat Bypass
road Meerut.



Serial No. 1..... Coupon No. H: A
Certified that Shri *Ravinder Singh*
Identified by *Deepak Raj Bhatia AM*
Made before me on
Date *06/05/20* at Meerut
Oath Commissioner, Meerut

420
RECIPT

Annexure-I

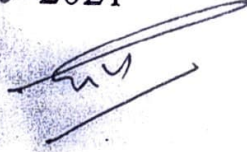
Name : Mr. Sunil Kumar

23

Unit No. :- GHE-301

Dated: - : 06/04/2021

Received the Sum of Rs. 20,000/- (Rs. Twenty thousand only)
on account of facility charges up to Dec -2021



RECIPT

Annexure-2

Name : Mr. DSP Tyagi

Unit No. : G.H.- D-301

Date : 28th June 2022.

Received the Sum of ₹ 20000/- (₹ Twenty Thousand Only) on account
of facility charges up to Dec 2022.



421
RECEIPT

Annexure - 3

Date:- 09/08/2023

24

Received From :- Mr. Sunil Kumar Tyagi

Property no :- GWC GH E-301

Amount :- Rs20,000/- Rupees twenty thousand only

For Payment of :- Facility Charges up to Dec-2023



Annexure - 4

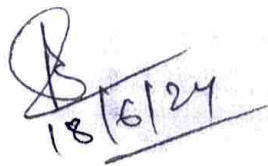
RECEIPT

Name : Mr. Sunil Kumar Tyagi

Unit : GWC-G.H.- E-301

Date : 18th June 2024

Received an amount of Rs.24000/- (Rs. Twenty Four Thousand Only) on account of Facility Charges upto Dec. 2024.


18/6/24

423

Annexure - 6

RECEIPT

20

Name : Mr. K.K. Sharma

Unit : GH D-202

Date : 28/10/2024

Received an amount of Rs. 24,000/- (Rs. Twenty Four Thousand only) on account of Facility Charges up-to Dec. 2024

[Handwritten signature]

Annexure - 7

RECEIPT

NO. : D-809

Date : 24 Feb

Amount : Rs. 69,000.00

Received with Thanks from Mr./Ms./Mrs. : AMIT KUMAR POONIA

C/o Mr./Mrs. : S/O SH. BHARAT BHUSAN POONIA

Address : C-9, RAJENDER PURAM, MAWANA ROAD MEERUT

the sum of Rupees : RS. SIXTY NINE THOUSAND ONLY

Particulars : FOR GWC GH D-202 (FACILITY CHARGES UP TO DEC-2023)

FOR 2021, 2022, 2023

[Handwritten signature]

[Handwritten signature]

(Signature)

RECEIPT

Name

: Mr. R.K. Singhal

Unit

: GWC GH-D-403

Date

: 16/10/2024

Received an amount of Rs. 44,000/- (Rs. Forty-Four Thousand only) on account of Facility Charges up-to Dec. 2024

[Signature]

Amesure - 8

425
RECIPT

-9
Annexure - 9

28

Name : Mr. Amit Kumar Poonia

Unit No. : GWC GH D-202

Dated: - : 15th November 2019

Received the Sum of ₹ 24,000/- (₹ Twenty four thousand only) on account of Facility Charges up to Dec-2019.

LV

Annexure - 10

RECIPT

Name : Mr. Amit Kumar Poonia

Unit No : GWC GH D-202

Dated:- : 18th November 2020

Received the Sum of ₹ 24,000/- (₹ Twenty four thousand only) on account of Facility Charges up to Dec-2020.

LV

426


Annexure-11

RECEIPT

29

Name : Mrs. Shashi Bala
Unit No. : G.H.- A-302.
Date : 17th February 2022.

Received the Sum of ₹ 20000/- (₹ Twenty Thousand Only) on account of facility charges upto Dec. 2022.



Annexure-12

RECEIPT

Name : Mrs. Sashi Bala
Unit : Gh-A-302
Date : 11th May-2024

Received an amount of Rs. 24,000/- (Rs. Twenty Four Thousand Only) on account of facility charges up to Dec-2024





सत्यमेव जयते

427

8759

Annexure-13

INDIA NON JUDICIAL

Government of Uttar Pradesh

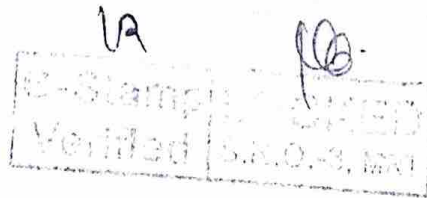


30

e-Stamp

SB.

Certificate No.	: IN-UP11770769176466U
Certificate Issued Date	: 08-Jun-2022 10:52 AM
Account Reference	: NEWIMPACC (SV)/ up14740904/ MEERUT SADAR/ UP-MRT
Unique Doc. Reference	: SUBIN-UPUP1474090415078369733721L
Purchased by	: SMT REKHA
Description of Document	: Article 23 Conveyance
Property Description	: FLAT NO-GH-D-402 FOURTH FLOOR AT G.H. GREEN WOOD CITY WILL-RAMPUR PAVTI MEERUT.
Consideration Price (Rs.)	:
First Party	: MS GODWIN CONSTRUCTIONS PVT LTD AND OTHERS
Second Party	: SMT REKHA
Stamp Duty Paid By	: SMT REKHA
Stamp Duty Amount(Rs.)	: 2,15,500 (Two Lakh F teenThousand Five Hundred only)



Please write or type below this line

[Signature]



रिवाज अलाल

0006255444

लेख-पत्र का विवरण

विक्रय-विलेख

(वी कोड नम्बर 0383)

(e-Stamp Certificate No. IN-UP11770769176466U)

1. भूमि का प्रकार : आवासीय।
2. वार्ड परगना : मेरठ।
3. मौहल्ला / ग्राम : ग्रीनवुड सिटी (गोल्डन हाईट्स),
राजस्व ग्राम रामपुर पावटी, परगना व तहसील व जिला मेरठ।
4. सम्पत्ति का विवरण : जो कि एक आवासीय प्लैट संख्या
GWC GH D-402 जो चतुर्थ तल पर स्थित है जिसका सुपर एरिया 1342 वर्ग
फिट अथवा 124.68 वर्ग मीटर है, जो खसरा नम्बर 411 की भूमि में निर्मित है,
स्थित विख्यात गोल्डन हाईट्स, ग्रीनवुड सिटी, राजस्व ग्राम रामपुर पावटी,
तहसील व जिला मेरठ।
5. मापन की इकाई : वर्ग मीटर।
6. सम्पत्ति का क्षेत्रफल : 124.68 वर्ग मीटर।
7. सड़क की स्थिति : कॉमन पैसेज।
8. अन्य विवरण : लागू नहीं।
(9 मीटर रोड / कार्नर)
9. स्थिति-फिनिशड / सेमी फिनिशड / अन्य : फिनिशड।
10. निर्मित क्षेत्रफल : 116.31 वर्ग मीटर।
11. निर्माण का वर्ष : 2008 ई0
12. सहकारी आवास समिति के सदस्य : लागू नहीं।
से सम्बन्धित
13. मूल्य सूची के क्रम संख्या 03 के अनुसार सर्किल रेट अंकन 23000/-
रुपये प्रति वर्ग मीटर निर्धारित है।
14. प्रतिफल की धनराशि : अंकन 27,00,000/- रुपये।
15. प्रथम पक्ष की संख्या-एक। द्वितीय पक्ष की संख्या-एक।



२२वाँ अंकन



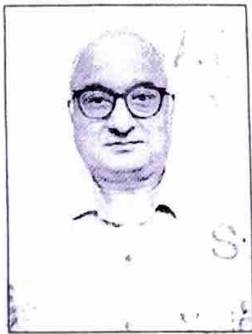
ATTESTED

[Signature]
K. GOEL
L. No. 24
20/01/2023



ATTESTED

[Signature]
20/01/2023
[Signature]



ATTESTED

[Signature]
[Signature]
S. K. GOEL
L. No. 24
20/01/2023



ATTESTED

[Signature]
[Signature]



[3]

(e-Stamp Certificate No. IN-UP11770769176466U)

सीमायें उपरोक्त प्लैट :-

- पूरब : प्लैट नम्बर जी.एच. डी-401.
 पश्चिम: ओपन टू स्काई।
 उत्तर : पैसेज व जीना व प्लैट नम्बर जी.एच. डी-403.
 दक्षिण : ओपन टू स्काई।

विक्रय-पत्र अंकन : 27,00,000/- रूपये।

स्टाम्प प्रयोजन हेतु मालियत अंकन : 32,15,000/- रूपये।

इस विक्रय विलेख पर उत्तर प्रदेश सरकार संस्थागत वित्त, कर एवं निबन्धन अनुभाग-5 अधिसूचना आदेश संख्या सं0वि0क0नि0-5-2756 / 11-2008-500(165)/2007 लखनऊ दिनांक 30 जून 2008 के अनुपालन में स्त्री के पक्ष में विक्रय-विलेख निष्पादन हेतु छूट का लाभ लेते हुए अंकन 2,15,500/- रूपये का स्टाम्प शुल्क अदा किया गया है।

विक्रय-पत्र ओर से श्री जितेन्द्र सिंह बाजवा (PAN : AFLPB0774Q) पुत्र श्री गुरबचन सिंह, निवासी ए-151, डिफैन्स कालोनी, मवाना रोड, मेरठ शहर बहैसियत मुख्तारेआम ओर से श्री शम्भूनाथ आनन्द व श्री सतीश कुमार आनन्द पुत्रगण श्री हरिराम आनन्द, निवासीगण 215-ए, आनन्दपुरी, मेरठ शहर बरूये मुख्तारानामाआम रजिस्ट्रीशुदा दिनांक 16.08.2004 ईस्वी कि जिसकी रजिस्ट्री बही नम्बर 4 खण्ड 579 के पृष्ठ 33 / 55 में नम्बर 267 पर दिनांक 16.08.2004 कार्यालय सब रजिस्ट्रार ठाटीपुर, ग्वालियर हुई व मैसर्स गॉडविन कन्सट्रक्शन प्रा0लि0 (PAN : AAEEFG1843R) चेतन मैडिकल कॉम्पलैक्स, छीपी टैंक, मेरठ सिटी द्वारा डायरेक्टर श्री जितेन्द्र सिंह बाजवा पुत्र श्री गुरबचन सिंह निवासी ए-151, डिफैन्स कालोनी, मवाना रोड, मेरठ शहर जिन्हे कम्पनी के बोर्ड ऑफ



रेशम अजवात

[4]

(e-Stamp Certificate No. IN-UP11770769176466U)

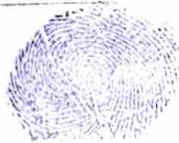
डायरेक्टर्स की मीटिंग दिनांक 24.07.2006 के द्वारा अधिकृत किया हुआ है मो0नं0
 9837044100 :-----: प्रथम पक्ष (विक्रेता)।।

व

श्रीमती रेखा धर्मपत्नी श्री सुशील कुमार निवासी 972/1, निकट दुर्गा मन्दिर,
 शिक्षक कालोनी, मुजफ्फरनगर (PAN : ACIPA6874G) (मो0 9412210635)
 :-----: द्वितीय पक्ष (क्रेता)।।

जो कि एक आवासीय फ्लैट संख्या GWC GH D-402 जो चतुर्थ तल पर स्थित है जिसका सुपर एरिया 1342 वर्ग फिट अथवा 124.68 वर्ग मीटर है, जो खसरा नम्बर 411 की भूमि में निर्मित है, स्थित विख्यात गोल्डन हाईट्स, ग्रीनवुड सिटी, राजस्व ग्राम रामपुर पावटी, तहसील व जिला मेरठ निम्न सीमित व मापानुसार के प्रथम पक्ष के व्यवहारीगण व्यक्तिगत स्वामी एवं वास्तविक विक्रय अधिकारी हैं। उपरोक्त गोल्डन हाईट्स के फ्लैट्स का मानचित्र संख्या 1318/2007 मेरठ विकास प्राधिकरण, मेरठ से कम्पनी मैसर्स गॉडविन कन्सट्रक्शन्स प्रा0 लि0, मेरठ ने स्वीकृत कराया है तथा फ्लैट्स का निर्माण कम्पनी ने अपने खर्चे पर कराया है। प्रथम पक्ष में शामिल कम्पनी मैसर्स गॉडविन कन्सट्रक्शन प्राईवेट लिमिटेड को अपने हिस्से की भूमि श्री श्रीराम आनन्द की मृत्यु दिनांक 15.08.2012 ई0 के उपरान्त उनकी वसीयत दिनांक 31.07.2004 ई0 जिसकी रजिस्ट्री बही नं0 3 खण्ड 72 सफे 325/329 में नम्बर 345 पर दिनांक 02.08.2004 ई0 कार्यालय उप निबन्धक तृतीय मेरठ हुई, के द्वारा प्राप्त हुई है, प्रथम पक्ष कम्पनी उपरोक्त फ्लैट्स की वास्तविक स्वामी एवं वास्तविक अधिकारी हैं। उपरोक्त फ्लैट प्रथम पक्ष के स्वामित्व एवं अधिपत्य की सम्पत्ति है तथा प्रथम पक्ष की ओर से उपरोक्त फ्लैट आज की तिथि तक प्रत्येक प्रकार के ऋण एवं भार आदि से मुक्त एवं रहित है तथा प्रथम पक्ष को उपरोक्त फ्लैट को विक्रय तथा हस्तान्तरित आदि करने के समस्त स्वामित्व एवं अधिकार प्राप्त हैं, कोई वैधानिक त्रुटि अथवा दोष प्रथम पक्ष

रेखा कुमार



[5]

(e-Stamp Certificate No. IN-UP11770769176466U)

के विक्रयाधिकारों में बाधक नहीं है। उपरोक्त फ्लैट चतुर्थ तल पर स्थित है जो इस विक्रय पत्र के द्वारा विक्रय किया जा रहा है। उपरोक्त फ्लैट का मूल्य अंकन 27,00,000/- रुपये (सत्ताईस लाख रुपये) तय है कि जो अति उचित एवं वर्तमान बाजारी मूल्य के अनुकूल है इससे अधिक मूल्य मिलने की वर्तमान समय में कोई आशा नहीं है विक्रय करने में सभी प्रकार से लाभ एवं भलाई दृष्टिगत है। अतः उपरोक्त वर्णित फ्लैट को उससे सम्बन्धित समस्त अधिकार, स्वामित्व एवं अधिपत्य आदि सहित, बिना छोड़े हुए किसी भी स्वामित्व एवं अधिकार के, चाहे उनका वर्णन इस विक्रय विलेख में किया गया हो अथवा ना किया गया हो स्थिर मस्तिष्क एवं स्वस्थ इन्द्रियों की दशा में अंकन 27,00,000/- रुपये (सत्ताईस लाख रुपये) विक्रय मूल्य के उपलक्ष्य में हस्ते श्रीमती रेखा धर्मपत्नी श्री सुशील कुमार निवासी 972/1, निकट दुर्गा मन्दिर, शिक्षक कालोनी, मुजफ्फरनगर द्वितीय पक्ष को विक्रय कर दिया और बेच डाला और समस्त विक्रय मूल्य प्रथम पक्ष के व्यवहारीगण ने द्वितीय पक्ष से निम्नप्रकार प्राप्त करके विक्रीत फ्लैट को अपने अधिकार, स्वामित्व एवं अधिपत्य आदि से निकालकर द्वितीय पक्ष के अधिकार, स्वामित्व एवं अधिपत्य आदि में देकर उनको व्यक्तिगत स्वामी एवं वास्तविक अधिकारी बना दिया है। अब विक्रीत फ्लैट से सम्बन्धित प्रथम पक्ष या उसके व्यवहारीगण का कोई स्वामित्व अथवा अधिकार भविष्य के लिए शेष नहीं रहा और ना होगा वास्तविक परिवर्तन कार्यान्वित हुआ। यह विक्रय पूर्णतया उचित एवं वैधानिक है तथा प्रयोग होने योग्य है। कब्जा विक्रीत फ्लैट का स्थल पर द्वितीय पक्ष को प्रदान कर दिया गया है तथा द्वितीय पक्ष ने उपरोक्त फ्लैट का वास्तविक एवं भौतिक अधिपत्य स्थल पर प्राप्त कर लिया है। द्वितीय पक्ष उपरोक्त फ्लैट को केवल अपने आवासीय उपयोग के लिए उपयोग करेंगे, आवासीय उपयोग के अतिरिक्त अन्य कोई उपयोग पूर्णतया वर्जित होगा। यह प्रतिबन्ध क्रेता, उनके प्रतिस्थापिनी तथा उनके उत्तराधिकारीगण समस्त पर पूर्ण रूप से लागू रहेगा। क्रेता फ्लैट की छत से ऊपर तथा फर्श से नीचे किसी प्रकार

रेखा अग्रवाल

आवेदन सं०: 202200734036220

विक्रय पत्र

बही सं०: 1

रजिस्ट्रेशन सं०: 8759

वर्ष: 2022

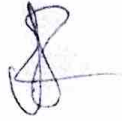
प्रतिफल- 2700000 स्टाम्प शुल्क- 215500 बाजारी नूल्य - 3215000 पंजीकरण शुल्क - 32150 प्रतिलिपिकरण
शुल्क - 60 योग : 32210

श्री मै० गॉडविन कं०प्रा०लि० द्वारा डाय० जितेन्द्र
सिंह बाजवा द्वारा
आशीष जैन प्रमाणीकृत मुख्तार,
पुत्र श्री एस०सी० जैन
व्यवसाय : व्यापार
निवासी: 61, शिवाजी रोड, मेरठ




श्री, मै० गॉडविन कं०प्रा०लि० द्वारा आशीष जैन
डाय० जितेन्द्र सिंह बाजवा द्वारा प्रमाणीकृत
मुख्तार

ने यह लेखपत्र इस कार्यालय में
दिनांक 08/06/2022 एवं
03:02:05 PM बजे
निबंधन हेतु पेश किया।



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



हर्ष भट्टन यादव

उप निबंधक :सदर तृतीय

मेरठ

08/06/2022

लोकेश कुमार .

निबंधक लिपिक

08/06/2022

प्रिंट करें

[6]

(e-Stamp Certificate No. IN-UP11770769176466U)

का अधिकार नहीं रखेंगे। द्वितीय पक्ष प्रथम पक्ष कम्पनी से अनुमति प्राप्त करके केवल आंतरिक परिवर्तन करने के अधिकारी रहेंगे लेकिन बाहरी ऐलीवेशन में या उसके रंग में कोई परिवर्तन करने का अधिकार द्वितीय पक्ष को नहीं होगा। यदि किसी प्राकृतिक आपदावश उक्त सम्पूर्ण इमारत नष्ट हो जाती है तो ऐसी दशा में द्वितीय पक्ष अथवा उनके उत्तराधिकारी उक्त सम्पूर्ण इमारत की भूमि में अन्य फ्लैट स्वामियों की भांति समानुपातिक स्वामी होंगे जिसमें किसी को कोई आपत्ति ना होगी तथा कालोनी में स्थित संयुक्त सुविधाओं का प्रयोग द्वितीय पक्ष को कम्पनी के नियमों के अनुसार करने के अधिकारी रहेंगे, लेकिन संयुक्त सुविधाओं में किसी भी प्रकार का स्वामित्व अथवा अधिकार द्वितीय पक्ष को प्राप्त नहीं होगा तथा द्वितीय पक्ष कालोनी में किसी भी प्रकार का अनाधिकृत निर्माण अथवा कब्जा करने के अधिकारी नहीं होंगे वरना प्रथम पक्ष कम्पनी को उसे हटा देने और हटाने का हर्जा-खर्चा भी द्वितीय पक्ष से प्राप्त कर लेने का पूर्ण अधिकार रहेगा। द्वितीय पक्ष को उपरोक्त फ्लैट संख्या डी-402, हेतु कवर्ड पार्किंग अलॉट की गई है जिसको द्वितीय पक्ष इस्तेमाल करने के अधिकारी रहेंगे जिसमें किसी को कोई आपत्ति ना होगी। उपरोक्त कालोनी के मैन्टीनेन्स से सम्बन्धित मैन्टीनेन्स, सिन्डिकेट तथा मासिक मैन्टीनेन्स का खर्चा प्रथम पक्ष कम्पनी के नियमों के अनुसार जो भी कम्पनी तय करेगी, चुकता करने के लिए द्वितीय पक्ष बाध्य रहेंगे। द्वितीय पक्ष को केवल चतुर्थ तल का फ्लैट विक्रय किया गया है, छत विक्रय में सम्मिलित नहीं है। छत को प्रयोग करने के पूर्ण अधिकार द्वितीय पक्ष को रहेंगे परन्तु द्वितीय पक्ष को छत पर निर्माण करने का कोई अधिकार प्राप्त नहीं होगा। द्वितीय पक्ष अपना नाम नगर निगम के अभिलेखों में अंकित करा लेने के अधिकारी रहेंगे, यदि इस हेतु प्रथम पक्ष की सहमति प्रस्तुत करने अथवा विलेख लिखने की आवश्यकता होगी तो उसको प्रथम पक्ष समयानुसार पूर्ण करने के पाबन्द रहेंगे कोई आपत्ति नहीं होगी। यदि आज की तिथि से पूर्व का कोई ड्यूज अथवा टैक्स विक्रीत फ्लैट से सम्बन्धित भविष्य में पाया जायेगा तो उसको चुकता करने

9
रखा कुशाल



श्री सुशाल काशक, पुत्र श्री राम दास
शर्मा

435

निवासी: 60/470, जानसठ रोड,
गली नम्बर-5, कम्बल वाला बाग,
मुजफ्फरनगर
व्यवसाय: व्यापार



38

Handwritten signature

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

Handwritten signature

हर्ष वर्धन यादव

उप निबंधक : सदर तृतीय

नेरठ

08/06/2022

Handwritten signature

लोकेश कुमार .

निबंधक लिपिक मेरठ

08/06/2022

ने की । प्रत्यक्षतः भद्र साक्षियों के
निशान अंगूठे नियमानुसार लिए
गए हैं ।

टिप्पणी :

प्रिंट करें

[7]

(e-Stamp Certificate No. IN-UP11770769176466U)

का भार प्रथम पक्ष के जिम्मे होगा तथा आज की तिथि के बाद समस्त ड्यूज एवं टैक्सेज द्वितीय पक्ष वहन करेंगे कोई आपत्ति नहीं होगी। यदि अब अथवा भविष्य में विक्रीत फ्लैट अथवा उसका कोई अंश द्वितीय पक्ष के स्वामित्व एवं अधिकार व अधिपत्य आदि से निकल जायेगा या विक्रीत फ्लैट पर कोई ऋण अथवा भार आदि पाया जायेगा या यह विक्रय विलेख किसी न्यायालय से खण्डित हो जायेगा तब ऐसी प्रत्येक वैधानिक दशा में द्वितीय पक्ष के विक्रय मूल्य अथवा उसका कोई अंश जैसी स्थिति हो मय हर्जा व खर्चा आदि सहित वापिस चुकता करने का अधिकार प्रथम पक्ष तथा उनकी चल व अचल सम्पत्ति समस्त प्रकार पर रहेगा कोई आपत्ति नहीं होगी। अतः यह विक्रय विलेख लिख दिया कि प्रमाणित हो और उचित समय पर काम आवे। इति।।

विवरण प्राप्ति सम्पूर्ण धनराशि :-

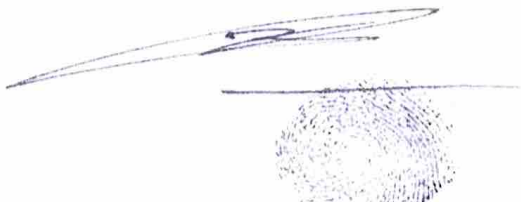
01. अंकन 26,00,000/- रुपये प्रथम पक्ष ने द्वितीय पक्ष से द्वारा बैंकर्स चैक संख्या 076730 दिनांक 31.05.2022 मौसूमा एसबीआई मुम्बई जारीकर्ता आईआईएफएल होम्स फाईनेन्स लि० मेरठ प्राप्त किये।

02. अंकन 1,00,000/- रुपये प्रथम पक्ष ने द्वितीय पक्ष से द्वारा चैक संख्या 314305 दिनांक 01.06.2022 मौसूमा एसबीआई प्राप्त किये।

कुल योग अंकन :- 27,00,000/- रुपये।

स्टाम्प प्रयोजन हेतु मालियत :-

1. विक्रीत फ्लैट आवासीय है।
2. विक्रीत फ्लैट के स्थल के लिए जिलाधिकारी द्वारा निर्धारित मूल्य सूची के पृष्ठ संख्या 24 के क्रमांक 3 के अनुसार सर्किल रेट अंकन 23,000/- रुपये प्रति वर्ग मीटर निर्धारित है। चूँकि उपरोक्त फ्लैट चतुर्थ तल पर स्थित है इसलिए सर्किल रेट पर 5 प्रतिशत घटाकर स्टाम्प शुल्क देय होता है।



रेखा कुमारी

बही स०: 1

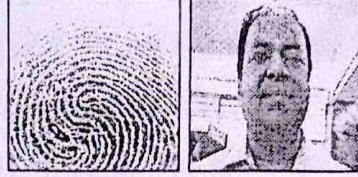
रजिस्ट्रेशन स०: 8759

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु
प्रलेखानुसार उक्त

विक्रेता: 1

श्री मै० गॉडविन कं०प्रा०लि० द्वारा
डाय० जितेन्द्र सिंह बाजवा के द्वारा
आशीष जैन, पुत्र श्री एस०सी० जैन
निवासी: 61, शिवाजी रोड, मेरठ
व्यवसाय: व्यापार



विक्रेता: 2

श्री शम्भूनाथ आनन्द के
मुख्तारेआम जितेन्द्र सिंह बाजवा के
द्वारा आशीष जैन, पुत्र श्री एस०सी०
जैन

निवासी: 61, शिवाजी रोड, मेरठ
व्यवसाय: व्यापार



विक्रेता: 3

श्री सतीश कुमार आनन्द के
मुख्तारेआम जितेन्द्र सिंह बाजवा के
द्वारा आशीष जैन, पुत्र श्री एस०सी०
जैन

निवासी: 61, शिवाजी रोड, मेरठ
व्यवसाय: व्यापार

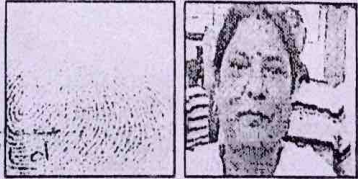


क्रेता: 1

श्रीमती रेखा, पत्नी श्री सुशील कुमार

निवासी: 972/1, निकट दुर्गा
मन्दिर, शिक्षक कालोनी,
मुजफ्फरनगर

व्यवसाय: गृहिणी



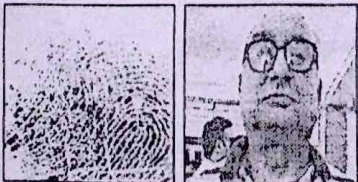
ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता: 1

श्री सुशील अग्रवाल, पुत्र श्री श्रीचन्द्र
गोयल

निवासी: 972/1, निकट दुर्गा
मन्दिर, शिक्षक कालोनी,
मुजफ्फरनगर

व्यवसाय: व्यापार

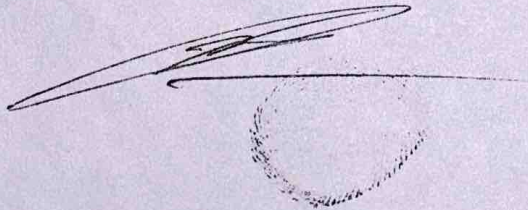


[8]

(e-Stamp Certificate No. IN-UP11770769176466U)


3. विक्रीत फ्लैट का कवर्ड क्षेत्रफल 116.31 वर्ग मीटर है। मूल्य सूची के सामान्य निर्देश के क्रमांक 1 के अनुसार कवर्ड एरिया में 15 प्रतिशत बढ़ाकर अर्थात् 133.76 वर्ग मीटर कवर्ड एरिया पर स्टाम्प शुल्क देय होता है। चूँकि उपरोक्त फ्लैट में कॉमन सुविधायें जैसे कि पार्किंग हेतु 5 प्रतिशत तथा लिफ्ट हेतु 5 प्रतिशत देय होता है, इस प्रकार कुल सर्किल रेट पर 10 प्रतिशत बढ़ाकर अर्थात् 24,035/- रुपये प्रति वर्ग मीटर की दर से स्टाम्प शुल्क अदा किया जा रहा है।
4. विक्रीत फ्लैट नगरीय क्षेत्र के अन्तर्गत स्थित है।

प्रथम पक्ष श्री जितेन्द्र सिंह बाजवा के अधिकृत प्रतिनिधि श्री आशीष जैन पुत्र स्वर्गीय श्री सुभाष चन्द जैन, निवासी 61, शिवाजी रोड, मेरठ बरुये तसदीकी मुख्तारनामाआम दिनांक 01.09.2006 ई0 कि जिसकी रजिस्ट्री बही नम्बर 6 जिल्द 34 के सुफे 311/312 में नम्बर 21 पर दिनांक 01.09.2006 ई0 कार्यालय उप निबन्धक, मेरठ हुई।



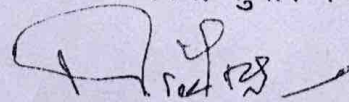
Susnil AGARWAL
S/O. Shri SHREECHAND DUBE
972/1 CIVIL LINES SOUTH
MOZA FARNAGAR

श्री जितेन्द्र सिंह बाजवा



श्री आशीष जैन
S/O. श्री जितेन्द्र सिंह बाजवा
60/470 आर्य विद्या
मुन्ना गढ़

तहरीर तारीख : 08.06.2022 ई0 मसविदा श्री देवेन्द्र कुमार गर्ग, प्रालेखक, मेरठ।



आवेदन सं०: 202200734036220

बही संख्या 1 जिल्द संख्या 15777 के पृष्ठ
369 से 384 तक क्रमांक 8759 पर दिनांक
08/06/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



हर्ष वर्धन आदव

उप निबंधक : सदर तृतीय

मेरठ

08/06/2022

प्रिंट करें

INDIA 44 JUDICIAL
Government of Uttar Pradesh

185/14

Stamp



Certificate No.
Certificate Issued Date
Account Reference
Drawing Disc. Reference
Particulars by
Description of Document
Property Description
Conveyance Price (Rs.)
First Party
Second Party
Stamp Duty Paid By
Stamp Duty Amount (Rs.)

IP-UP242012006440001
15-10-2022 12:13 PM
NLWMPACC 15VJ 0014124702 MERTUT/UP/MSFI
SUJIN-UP/UP/1412470241105707K/MSFI
SH VIRENDRA SINGH
AGNO-23 Conveyance
FLAT 201K FIRST FLOOR AT GREEN WOOD CITY, DEL HARO, JH PAVT
DISTT-MERTUT
MS GOVIN CONSTRUCTION PVT LTD
SH VIRENDRA SINGH
SH VIRENDRA SINGH
1,12,100
(One Lakh Ninety Two Thousand One Hundred only)



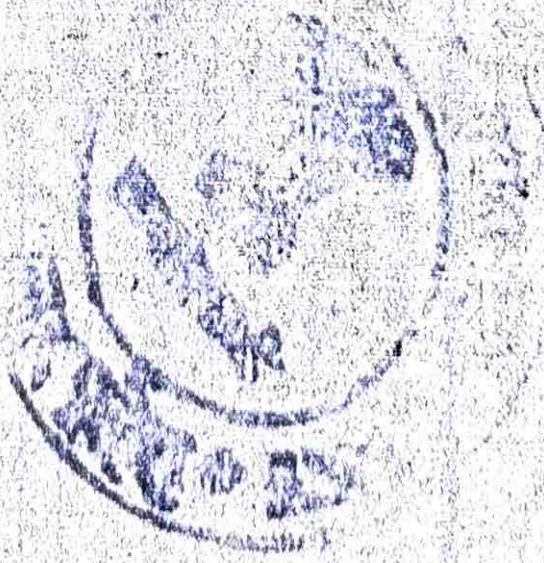
W P

Singh

0014157883

21/10/1922
S. 1061/2000
1922
2136/1

10/11/1922



1342

लेख-पत्र का विवरण

विक्रय-विलेख

(वी कोड नम्बर 0239)

(e-Stamp Certificate No. IN-UP24251380644468U)

1. भूमि का प्रकार : आवासीय।
2. वार्ड परगना : गेरठ।
3. मौहल्ला/ग्राम : धीनवुड सिटी राजस्व ग्राम रामपुर
पावटी परगना व तहसील व जिला
गेरठ।
4. सम्पत्ति का विवरण : जोकि प्लॉट नम्बर GWC 2BHK
FF-M-18, जो प्रथम ताल पर स्थित है जिसका क्षेत्रफल 122.81 वर्ग मीटर तथा
जिसका कवर्ड क्षेत्रफल 938 वर्ग फिट अथवा 87.14 वर्ग मीटर है, स्थित धीनवुड
सिटी, मध्ये खसरा नम्बर 410/2 व 418, राजस्व ग्राम रामपुर पावटी, परगना व
तहसील व जिला गेरठ में निर्मित है।
5. मापन की इकाई : वर्ग मीटर।
6. सम्पत्ति का क्षेत्रफल : 122.81 वर्ग मीटर।
7. सड़क की स्थिति : 9 मीटर चौड़ा रास्ता।
8. अन्य विवरण : लागू नहीं।
(9 मीटर रोड/कार्नर)
9. स्थिति-फिनिशड/सेमी फिनिशड/अन्य : फिनिशड।
13. निर्मित क्षेत्रफल : 87.14 वर्ग मीटर।
16. निर्माण का वर्ष : 2008 ई0
17. सहकारी आवास समिति के सदस्य : लागू नहीं।
से सम्बन्धित
18. गूल्य सूची के क्रम संख्या 90 के अनुसार सर्किल रेट 18,500/- रुपये
प्रति वर्ग मीटर निर्धारित है।

Singh



1443

Stamp Certificate No. IN-HP242513806444681

13
20

8,00,000/- रुपये।

द्वितीय पक्ष की संख्या-एक।

श्री गणेश स्वामीजी मंदिर -

पूजा

परिचय

संख्या

दिनांक

18 30 मीटर तत्पश्चात् प्लॉट नम्बर 2 बी.एच.के. एम-17.

15 30 मीटर तत्पश्चात् प्लॉट नम्बर 2 बी.एच.के. एम-19.

8 70 मीटर तत्पश्चात् 9 मीटर चौड़ी रोड।

8 70 मीटर तत्पश्चात् प्लॉट नम्बर 2 बी.एच.के. एम-31.

विक्रय पत्र अंकन : 8,00,000/- रुपये।

स्वाम्य प्रयोजन हेतु मालियत अंकन : 30,50,000/- रुपये।

इस विक्रय विलेख पर कुल अंकन 2,13,500/- रुपये का स्टाम्प देय होता है जिसमें से अंकन 21,500/- रुपये का स्टाम्प इकरारनामा माहिदा देय दिनांक 30.09.2008 ई० के निष्पादन पर अदा किया जा चुका है जिसको अनुच्छेद 5-बी स्टाम्प अधिनियम के अन्तर्गत समायोजित करने के उपरान्त अवशेष स्टाम्प शुल्क 1,92,100/- मय इकरारनामा शुल्क इस विक्रय विलेख पर अदा किया गया है।

विक्रय-पत्र और से मैसर्स गॉडविन कन्सल्टन्स प्रा०लि०, मेरठ (PAN : AAJFG1843R) द्वारा डायरेक्टर श्री जितेन्द्र सिंह याजवा पुत्र श्री गुरबचन सिंह निवासी ए-151 डिफेन्स कालोनी, मेरठ शहर जिन्हें कम्पनी के बोर्ड ऑफ डायरेक्टर्स की मीटिंग दिनांक 24.07.2008 ई० के द्वारा इस हेतु अधिकृत किया हुआ है (नो० 9837044100) : प्रथम पक्ष (विक्रेता)।

Singh

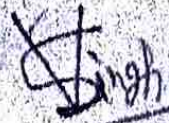


(e-Stamp Certificate No. IN-UP24251380644468U)

व

श्री वीरेन्द्र सिंह पुत्र श्री तुलाराम यादव, निवासी 238/20-एच, न्यू गुल्तान नगर,
बागपत रोड, मेरठ शहर (PAN : ACGPY3123N) (मो0 8077408818)
: द्वितीय पक्ष (क्रेता)।।

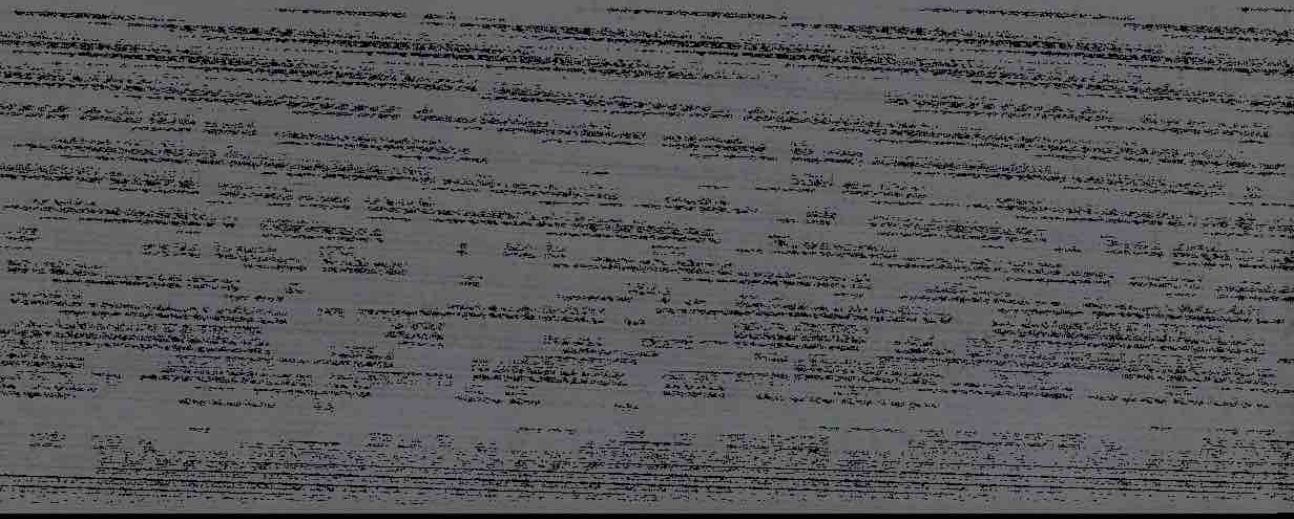
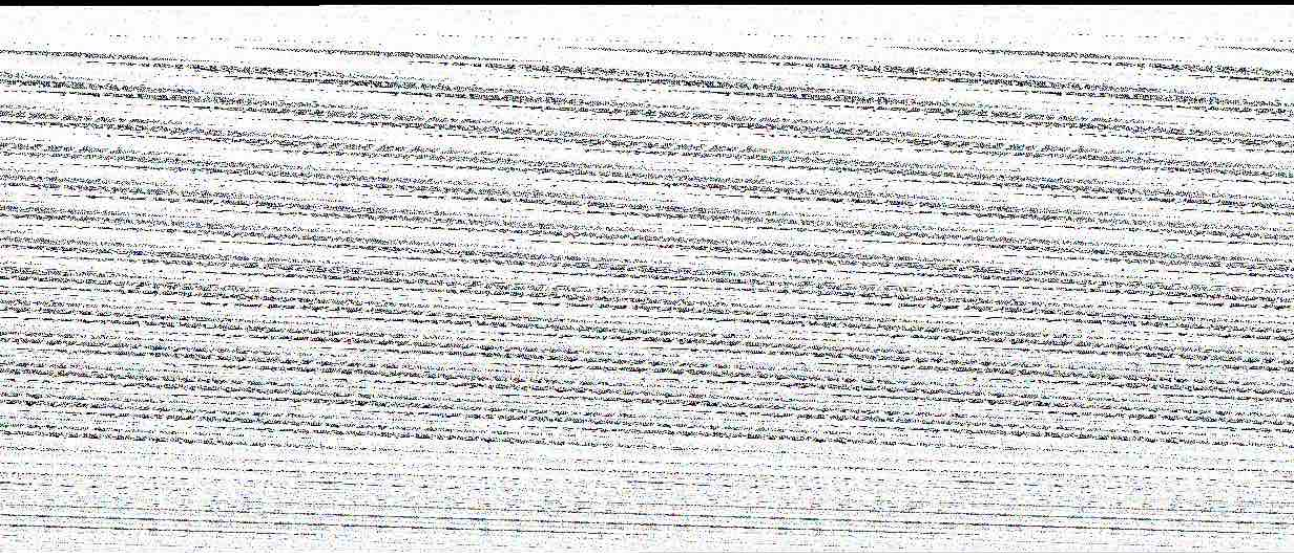
जोकि प्लैट नम्बर GWC 2BHK FF-M-18, जो प्रथम तल पर स्थित है जिसका क्षेत्रफल 122.61 वर्ग मीटर तथा जिसका कवर्ड क्षेत्रफल 938 वर्ग फिट अथवा 87.14 वर्ग मीटर है, स्थित ग्रीनवुड सिटी, मध्ये खसरा नम्बर 410/2 व 418, राजस्व ग्राम रामपुर पावटी, परगना व तहसील व जिला मेरठ में निर्मित है, की प्रथम पक्ष कम्पनी व्यक्तिगत स्वामी एवं वास्तविक विक्रय अधिकारी है। उपरोक्त प्लैट के नीचे की भूमि को अन्य भूमि सहित प्रथम पक्ष ने द्वारा विक्रय-पत्र दिनांक 18.03.2006 ई0 को श्री वीरेन्द्र कुमार एडवोकेट पुत्र श्री एम0 पी0 सिंह निवासी पुरानी मोहनपुरी, मेरठ शहर से क्रय किया कि जिसकी रजिस्ट्री बही नम्बर 1 खण्ड 3242 के पृष्ठ 87/124 में नम्बर 2837 पर दिनांक 18.03.2006 ई0 कार्यालय उप-निबन्धक तृतीय मेरठ हुई। उपरोक्त भूमि को क्रय करने के उपरान्त प्रथम पक्ष कम्पनी ने मेरठ विकास प्राधिकरण, मेरठ से मानचित्र स्वीकृत कराकर उपरोक्त भूमि पर ग्राउण्ड प्लोर व प्रथम तल व द्वितीय तल पर प्लैट्स निर्मित कराये हैं। प्रथम पक्ष कम्पनी उपरोक्त प्लैट्स की वास्तविक स्वामी एवं वास्तविक अधिकारी हैं। उपरोक्त प्लैट प्रथम पक्ष के स्वामित्व एवं अधिपत्य में है तथा प्रथम पक्ष की ओर से उपरोक्त प्लैट आज की तिथि तक प्रत्येक प्रकार के ऋण एवं शार आदि से मुक्त एवं रहित है तथा प्रथम पक्ष को उपरोक्त प्लैट को विक्रय तथा हस्तान्तरित आदि करने के समस्त स्वामित्व एवं अधिकार प्राप्त हैं, कोई वैधानिक त्रुटि अथवा दोष प्रथम पक्ष के विक्रयाधिकारों में बाधक नहीं है। उपरोक्त प्लैट को विक्रय करने का सौदा प्रथम पक्ष ने द्वितीय पक्ष से द्वारा इकरारनामा माहिदा बय दिनांक 30.08.2008 ई0 के निष्पादन पर तय किया हुआ




(e-Stamp Certificate No. IN-UP242513806444681)

है कि जिसकी रजिस्ट्री वही नम्बर 1 खण्ड 4769 के पृष्ठ 115/138 पर क्रम संख्या 9063 पर दिनांक 04.09.2008 ई0 कार्यालय उप-निबन्धक-तृतीय मेरठ हुई। यह विक्रय-पत्र उक्त इकरारनामा माहिदा बय के अनुपालन में द्वितीय पक्ष के पक्ष में निष्पादित किया जा रहा है। उपरोक्त फ्लैट प्रथम तल पर स्थित है जो विक्रय किया जा रहा है, फर्श से नीचे तथा छत से ऊपर का कोई अधिकार विक्रय में सम्मिलित नहीं है। उपरोक्त फ्लैट का मूल्य द्वितीय पक्ष से अंकन 8,00,000/- रुपये (आठ लाख रुपये) तय है कि जो अति उचित एवं वर्तमान बाजारी मूल्य के अनुकूल है इससे अधिक मूल्य मिलने की वर्तमान समय में कोई आशा नहीं है, विक्रय करने में सभी प्रकार से लाभ एवं भलाई दृष्टिगत है। अतः उपरोक्त वर्णित फ्लैट को उससे सम्बन्धित समस्त अधिकार, स्वामित्व एवं अधिपत्य आदि सहित, बिना छोड़े हुए किसी भी स्वामित्व एवं अधिकार के, चाहे उनका वर्णन इस विक्रय विलेख में किया गया हो अथवा ना किया गया हो स्थिर गस्तिष्क एवं स्वस्थ इन्द्रियों की दशा में अंकन 8,00,000/- रुपये (आठ लाख रुपये) विक्रय मूल्य के उपलक्ष्य में हस्ते श्री वीरेन्द्र सिंह पुत्र श्री तुलाराम यादव, निवासी 238/20-एच, न्यू मुल्तान नगर, बागपत रोड, मेरठ शहर द्वितीय पक्ष को विक्रय कर दिया और बेच डाला और समस्त विक्रय मूल्य प्रथम पक्ष ने द्वितीय पक्ष से निम्नप्रकार प्राप्त करके विक्रीत फ्लैट को अपने अधिकार, स्वामित्व एवं अधिपत्य आदि से निकालकर द्वितीय पक्ष के अधिकार, स्वामित्व एवं अधिपत्य आदि में देकर उनको व्यक्तिगत रवागी एवं वास्तविक अधिकारी बना दिया है। अब विक्रीत फ्लैट से सम्बन्धित प्रथम पक्ष का कोई स्वामित्व अथवा अधिकार भविष्य के लिए शेष नहीं रहा और ना होगा वास्तविक परिवर्तन कार्यान्वित हुआ। यह विक्रय पूर्णतया उचित एवं वैधानिक है तथा प्रयोग होने योग्य है। कब्जा विक्रीत फ्लैट का स्थल पर द्वितीय पक्ष को प्रदान कर दिया गया है तथा द्वितीय पक्ष ने उपरोक्त फ्लैट का वास्तविक एवं भौतिक अधिपत्य स्थल पर प्राप्त कर लिया है। द्वितीय पक्ष उपरोक्त फ्लैट को अपनी रिहायश हेतु प्रयोग में लाने के





2. उपरोक्त प्रकार की धोखाधड़ी केवल एक मात्र घटना नहीं है। वे मेंटेनेंस के नाम पर निवासियों से नगद में मोटी रकम हर वर्ष वसूलते हैं जिसकी कोई पक्की रसीद नहीं दी जाती। यह भी देखने योग्य है कि इस प्रकार गैरकानूनी ढंग से मेंटेनेंस वसूल करने में न केवल काला धन की उत्पत्ति हो रही है, बल्कि राज्य को इस कालोनी के अस्तित्व में आने से लेकर अब तक कर की बड़ी हानि हो चुकी है और हो रही है। कुछ कच्ची रसीदों की छायाप्रति को आपके अवलोकनार्थ संलग्न किया जा रहा है।
3. उपरोक्त वसूली तब हो रही है जब मेरठ विकास प्राधिकरण अपने पत्र मेडा/24-25/पी/4857-1 दिनांक 12.3.2025 द्वारा स्पष्ट रूप से मेसर्स गॉडविन कंस्ट्रक्शन प्रा. लि. को निर्देश दिया गया है कि "प्राधिकरण से पूर्णता प्रमाण-पत्र प्राप्त करने तक कालोनी के रखरखाव का उत्तरदायित्व आपका है। इस संबंध में प्राधिकरण द्वारा पत्रांक मेडा/24-25/पी/4857 दिनांक 17.12.2024 के माध्यम से आपको पूर्व में भी निर्देशित किया गया है।" इस संबंध में हम प्रार्थीगणों को यह भी कहना है कि जब निवासी मेंटेनेंस देने का विरोध करते हैं तो बिल्डर कोई न कोई समस्या जानबूझकर खड़ी कर देता है जैसे गोल्डन हाइट्स में लिफ्ट खराब कर दी जाती है और मेंटेनेंस के नाम पर गैरकानूनी वसूली होने तक ठीक नहीं की जाती, न ही बिजली जाने पर पावर बैकअप में जनरेटर को चलाया जाता है, न ही लीकेज हो रहे पाइपों को शिकायत के बाद भी ठीक कराया जाता है। इन्हीं कारणों से गोल्डन हाइट्स निवासियों को "गोल्डन हाइट्स जन कल्याण समिति" को बनाकर पंजीकृत कराना पड़ा।
4. गोल्डन हाइट्स का प्रोजेक्ट संख्या "गोल्डन हाइट्स 1318/07" मेरठ विकास प्राधिकरण द्वारा अपने पत्र दिनांक 16 जनवरी 2008 द्वारा स्वीकृत किया गया है जिसे पांच वर्ष की अवधि में पूर्ण किया जाना था, जो इतने वर्ष बीतने के बाद आज तक भी बिल्डर द्वारा पूरा नहीं किया गया है। इन अपूर्ण कार्यों में अग्नि अमन यंत्र, सोलर सिस्टम, रेनवाटर हारवेस्टिंग, लैंडस्केपिंग के ऐसे कार्य हैं जिन्हें बिल्कुल भी नहीं किया गया है। यह ज्ञातव्य है कि एन.जी.टी. द्वारा कंपनी पर लगाया गया जुर्माना वातावरणीय कुप्रभावों के कारण ही है। इन कारणों से यहां के निवासियों का जीवन असुरक्षित बना हुआ है। इन विकास कार्यों और रखरखाव मामलों के निवारण हेतु मेरठ विकास प्राधिकरण, मेरठ प्रशासन को पत्राचार व निजी रूप से और मुख्यमंत्री व प्रधानमंत्री कार्यालय तक पत्राचार द्वारा संपर्क किया गया है, लेकिन कोई भी वास्तविक कार्यवाही नहीं की गई है।
5. यह भी ज्ञातव्य है कि रखरखाव तो दूर है, मूल विकास कार्य भी पूरे नहीं किए गए हैं, और जो किए भी गये हैं, वे भी बहुत निम्न गुणवत्ता के हैं। उचित रखरखाव के अभाव में सभी टावर जर्जर हो चुके हैं।
6. गॉडविन कंस्ट्रक्शन कं. प्रा. लि. पर केवल एन.जी.टी. का जुर्माना ही नहीं लगाया गया है, बल्कि मेरठ विकास प्राधिकरण ने आपको पत्र संख्या 317/मा.अनु./जोन सी/2024 दिनांक 13 मई 2024 द्वारा रु 27,39,25,261 वसूली के बारे में भी अवगत कराया है, जिस पर भी अभी तक कोई प्रभावी कार्यवाही नहीं की गई है। इस संबंध में इस समिति ने अपने पत्र संख्या 04/जी.एच./2025 दिनांक 17.4.2025 के माध्यम से गोल्डन हाइट्स में कुल 52 फ्लैटों के बारे में बताया था, जिनमें 36 अस्वीकृत फ्लैट भी शामिल हैं, जो गॉडविन कंस्ट्रक्शन कंपनी के हैं। इस तथ्य की पुष्टि सरकारी स्तर पर जांच कराकर की जा सकती है। इसी प्रकार के अवैध निर्माण बिल्डर ने पूरी कालोनी में किए हैं और उनकी बिक्री कर अनुचित लाभ उठाया है। इस विशय में मेरठ विकास प्राधिकरण के तत्कालीन उपाध्यक्ष श्री पांडे ने हम लोगों के व्यक्तिगत संपर्क के समय आवासन दिया था कि गोल्डन हाइट्स में इन अविक्रित फ्लैटों की रजिस्ट्री रोककर और इनकी बिक्री से प्राप्त की जाने वाली राशि से सभी लंबित विकास कार्य पूर्ण कराए जाएंगे।

प्रार्थना

1. उपरोक्त बिंदुओं के संदर्भ में, सविनय प्रार्थना है कि उपरोक्त 10 करोड़ की वसूली एन.जी.टी. के आदेश के अनुसार गॉडविन कंस्ट्रक्शन कं प्रा. लि. की संपत्तियों से की जाए। साथ ही, माननीय उच्च न्यायालय के रिट पिटीशन संख्या 12470/2023 दिनांक 13.12.2023 के अनुसार, 27 करोड़ की रिकवरी भी कंपनी से की जाए और उससे कालोनी के विकास कार्य पूर्ण कराए जाएं। माननीय उच्च न्यायालय ने अपने आदेश में स्पष्ट कहा है—

“In view thereof, the writ petition is disposed off, directing the District Magistrate, Meerut, to proceed on the demand notice against the assets of the Company i.e. fourth respondent, and not against the petitioner (ex-Director), provided the petitioner is liable otherwise being a personal guarantor.”

2. आपसे अनुरोध है कि कृप्या कर हम गोल्डन हाइट्स के निवासियों को उपयुक्त राहत प्रदान करने का कष्ट करें जिनमें अनेक वृद्ध, महिलाएं व बच्चे रहते हैं।

धन्यवाद।

भवदीय,

(एन.के. अग्रवाल)
अध्यक्ष

(सुनील कुमार त्यागी)
सचिव

APPLICATION

(In pursuance of the order dated 25.03.2026 passed by the Hon'ble High Court of Judicature at Allahabad (High Court of Judicature at Allahabad) vide order dated 25.03.2026 passed in Civil Misc. Writ Petition No. 11221 of 2026)

नरिष फुगरी अफिकारी
उप-अधीक्षक (सामग्री)
महानगर जिला अफिसर/4/1/2026

Received on - No. 2 is Godwin
Cons. Co.
BTL/W

MOST RESPECTFULLY SHOWETH:

1. That the present application is being filed in compliance of the liberty granted by the Hon'ble High Court of Judicature at Allahabad (High Court of Judicature at Allahabad) vide order dated 25.03.2026 passed in Civil Misc. Writ Petition No. 11221 of 2026, whereby the Applicants were permitted to approach the District Magistrate, Meerut for redressal of their grievances with respect to the impugned recovery proceedings.

97
CRA HDM

2. That the Hon'ble High Court has specifically observed that the award passed by the National Green Tribunal was against the company and not against its directors, and accordingly granted liberty to challenge the validity of the recovery certificate and recovery citation before the competent authority.

90

खपर जिलाधिकारी (द्वारा)
मेरु
10.4.26

FACTS OF THE CASE

3. That the Applicants are former directors of M/s. Godwin Construction Company Private Limited and had ceased to be directors on 24.01.2022 and 10.04.2022 respectively.

KC-5

10/04/2026
CRA

4. That an Original Application bearing No. 492 of 2022 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, concerning environmental issues relating to a residential project developed by the said

Godwin Proceedings
Bona vacante
disclosure of property

company.

5. That by order dated 04.03.2025, the Hon'ble NGT directed the company to pay environmental compensation of ₹10,00,00,000.
6. That no liability whatsoever was fastened upon the Applicants in their personal capacity, and the entire liability was imposed upon the company alone.
7. That in the meantime, the company was dissolved and struck off under Section 248(5) of the Companies Act, 2013.
8. That despite the above, a recovery certificate dated 06.03.2026 was issued by the Regional Officer, U.P. Pollution Control Board, Meerut, followed by a recovery citation dated 09.03.2026 issued by the Tehsildar, Meerut.
9. That the said recovery proceedings have been initiated against the Applicants personally, treating them as liable for dues of the company. That the impugned recovery proceedings are based upon a letter issued by Nagar Nigam, Meerut, wherein a list of properties has been furnished purportedly belonging to the defaulting company and the Applicants.
10. That a bare perusal of the said list would reveal that none of the properties mentioned therein belong either to the company or to the Applicants, and in fact, the properties are recorded in the names of third parties, entities, and individuals having no connection whatsoever with the Applicants or the defaulting company.
11. That the very requisition made to the Nagar Nigam was itself legally flawed, inasmuch as it sought identification of assets not only of the company but also of its directors, which is impermissible in law.

4 m
ntain

12. That it is pertinent to submit that an earlier recovery certificate issued by the authorities was not noted upon by the office of the District Magistrate, Meerut, as recorded in the minutes of meeting dated 07.01.2026.

13. That in the said meeting, it was specifically noted that the recovery certificate was defective as it sought recovery from the directors of the company.

14. That reliance was also placed upon an earlier judgment of the Hon'ble High Court in Writ-C No. 12470 of 2023, wherein it was held that recovery against directors for dues of a company is impermissible.

15. That the Hon'ble National Green Tribunal, by its subsequent order dated 20.02.2026, had specifically directed that a joint meeting be conducted by the concerned authorities, including the District Magistrate, to work out modalities for execution of its earlier order.

16. That however, no such meaningful exercise or compliance of the said direction appears to have been undertaken, and instead, the authorities have proceeded mechanically to issue the impugned recovery certificate dated 06.03.2026.

17. That the entire writ petition detailing these facts has been filed before the Hon'ble High Court, a copy whereof is annexed herewith as Annexure-2.

GROUNDS FOR CHALLENGE

A. Recovery against directors is illegal

11. Because the recovery sought to be made from the Applicants is wholly illegal,
as:

68

- The NGT order is only against the company
- No direction exists for recovery from directors
- Applicants are former directors, not even holding office at relevant time

B. Company is a separate legal entity

12. Because it is a settled principle of law that:

- A company is a separate legal entity
- Directors are not personally liable unless statute specifically provides

13. Neither:

- The NGT Act, 2010, nor
- The U.P. Revenue Code, 2006

provides for recovery of company dues from directors.

C. Section 25 of NGT Act

14. Because under Section 25 of the NGT Act:

- Recovery can be made only from the "person" against whom award is passed
- In the present case, the "person" is the company alone

Section 25 of the NGT Act is being reproduced herein below-

company cannot be recovered before such conversion, then, nothing contained in sub-section (1) shall apply to any person who was a director of such private company in relation to any tax, interest or penalty in respect of such supply of goods or services or both of such private company:

Provided that nothing contained in this sub-section shall apply to any personal penalty imposed on such director."

Section 179 of the Income Tax Act is being reproduced herein below-

Liability of directors of private company in liquidation.

179. ²⁵[(1)] Notwithstanding anything contained in the Companies Act, 1956²²(1 of 1956), ²⁴[where any tax due from a private company in respect of any income of any previous year or from any other company in respect of any income of any previous year during which such other company was a private company] cannot be recovered, then, every person who was a director of the private company at any time during the relevant previous year shall be jointly and severally liable for the payment of such tax unless he proves that the non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

²²[(2) Where a private company is converted into a public company and the tax assessed in respect of any income of any previous year during which such company was a private company cannot be recovered, then, nothing contained in sub-section (1) shall apply to any person who was a director of such private company in relation to any tax due in respect of any income of such private company assessable for any assessment year commencing before the 1st day of April, 1962.]

and accordingly permitted the Applicants to approach this authority.

Relevant portion of the High Court's finding is being reproduced herein below-

"7. Having heard learned counsel for the respective parties and having perused the records, we find there to be no challenge laid to the order passed by the National Green Tribunal, may be as an interim measure for the purposes of depositing environmental compensation of Rs. 10 crores by the company and we find that the direction has been issued to the company itself that was party. There being no quarrel between the parties that the company stood dissolved and is no more in existence, the question therefore, arises as to whether the Individual Directors should have been saddled with the liability of recovery pursuant to an order which was admittedly passed against the company only, more especially in the circumstances when the individual Directors are not parties before the Tribunal, even in the execution proceedings. 8. An argument though is sought to be"

E. Recovery certificate and citation are without jurisdiction

16. Because:

- The recovery certificate dated 06.03.2026 travels beyond the NGT order
- The recovery citation dated 09.03.2026 is issued against individuals instead of the company
- Both are therefore without jurisdiction and liable to be set aside

F. Arbitrary identification of properties

17. Because the recovery proceedings are based on:

- Incorrect and unrelated property details
- Properties not belonging to the company or the Applicants

thus rendering the entire process arbitrary and unsustainable.

G. Absence of statutory provision for fastening liability upon directors

18. Because it is a settled position of law that liability of directors for dues of a company can arise only when there exists a specific statutory provision enabling such recovery. In certain enactments such as the Goods and Services Tax laws and the Income Tax Act, the legislature has expressly provided that where dues of a company are not recoverable, the same may be recovered from its directors subject to fulfillment of prescribed conditions.

Section 89 of CGST Act, 2017 is being reproduced herein below-

"Section 89 - Liability of directors of private company"

(1) Notwithstanding anything contained in the Companies Act, 2013, where any tax, interest or penalty due from a private company in respect of any supply of goods or services or both for any period cannot be recovered, then, every person who was a director of the private company during such period shall, jointly and severally, be liable for the payment of such tax, interest or penalty unless he proves that the non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

(2) Where a private company is converted into a public company and the tax, interest or penalty in respect of any supply of goods or services or both for any period during which such company was a private

30 [Explanation.-For the purposes of this section, the expression "tax due" includes penalty, interest or any other sum payable under the Act.]

19. However, no such provision exists either under the National Green Tribunal Act, 2010 or under the U.P. Revenue Code, 2006, which are the governing statutes in the present case. Both the enactments merely provide for recovery of dues as arrears of land revenue from the "person" against whom the liability has been determined.

20. In absence of any statutory provision creating vicarious liability, the Respondent authorities cannot, by administrative action or interpretation, extend the liability of the company to its directors, particularly when the order of the Hon'ble National Green Tribunal itself does not fasten any such liability upon them.

21. The impugned recovery proceedings, therefore, amount to creating liability without authority of law, which is impermissible and violative of settled principles governing corporate personality and statutory interpretation.

H. Recovery based on incorrect and unrelated assets

22. Because the entire recovery proceedings are founded upon the letter issued by Nagar Nigam, Meerut, which contains a list of properties that do not belong either to the company or to the Applicants, thereby rendering the very basis of the recovery proceedings arbitrary, perverse and unsustainable in law.

23. Because initiation of recovery against properties belonging to third parties having no connection with the alleged liability is violative of Articles 14 and 300A of the Constitution of India, and amounts to unlawful deprivation of property.

I. Earlier rejection of recovery certificate binding on authorities

24. Because the earlier recovery certificate issued on similar grounds was refused to be acted upon by the office of the District Magistrate, Meerut, as recorded in the minutes dated 07.01.2026, on the ground that recovery cannot be made from directors.

25. Because the authorities, having once taken a conscious decision not to proceed with recovery against the directors in light of settled law and the earlier judgment of the Hon'ble High Court, could not have subsequently taken a contrary stand without any change in circumstances or legal position.

26. The impugned action, therefore, amounts to an arbitrary review of an earlier administrative decision, which is impermissible in law.

J. Non-compliance of NGT directions vitiates recovery

27. Because the Hon'ble National Green Tribunal, by order dated 20.02.2026, had specifically directed the concerned authorities to hold a joint meeting and work out modalities for execution of its order.

28. Because the impugned recovery certificate has been issued without complying with the said mandatory direction, and without undertaking any proper exercise for identifying legally recoverable assets of the company.

29. Because such non-compliance of the directions of the Hon'ble Tribunal renders the subsequent recovery proceedings procedurally defective, arbitrary and liable to be set aside.

PRAYER

In view of the facts and grounds stated above, it is most respectfully prayed that this Hon'ble Authority may be pleased to:

1. Quash and set aside the recovery certificate dated 06.03.2026 issued by the Regional Officer, U.P. Pollution Control Board, Meerut.
2. Quash and set aside the recovery citation/writ of demand dated 09.03.2026 issued by the Tehsildar, Meerut.
3. Hold that no recovery can be made from the Applicants, being former directors, in respect of dues recoverable from the company.
4. Pass any other order deemed fit in the interest of justice.

LIST OF ANNEXURES

- Annexure-1: Certified copy of the order dated 25.03.2026 passed by the Hon'ble High Court
- Annexure-2: Complete copy of the writ petition filed before the Hon'ble High Court

~~714/2026~~
Sitarinder Singh
A/c No. G.B. Singh
A/c A-151 De Jure
Colony Meerut (U.P.)
M. No. 9837020204

सेवा में,

श्रीमान अपर जिला मजिस्ट्रेट (F) महोदय

जनपद मेरठ।

विषय : M/s गॉडविन कन्स्ट्रक्शन प्रा०लि० के ग्रीनवुड सिटी, सोसायटी में उसे निर्देशक श्री भूपेन्द्र सिंह बाजवा के द्वारा किये गये बैनामों की लिस्ट जो इस सोसायटी के द्वारा प्राप्त करायी गयी है जो पत्रावली पर लेने के सम्बन्ध में :-

महोदय,

उपरोक्त श्री भूपेन्द्र सिंह बाजवा जोकि गॉडविन कन्स्ट्रक्शन प्रा०लि० के निर्देशक है, के द्वारा विभिन्न तिथियों पर प्लॉट व मकानों के बैनामों किये गये हैं। जिन्हें पत्रावली पर जांच के दौरान लिया जाना आवश्यक है।

इसके अतिरिक्त भी अन्य बैनामों हो सकते हैं। इस प्रकार निर्देशकों के द्वारा जानबूझकर सरकारी विभागों की जारी आर०सी० से बचने के लिये विभिन्न आधार गठित किये गये हैं।

अतः प्रार्थना है कि विधि अनुसार कार्यवाही करने की कृपा की जावे।

दिनांक : 13.05.2026

प्रार्थी

संलग्न :-

ग्रीनवुड सिटी विला जन वेलफेयर सोसायटी

1. सूची बैनामा-संलग्न 1
2. सूची बैनामा -संलग्न 2

द्वारा अधिवक्ता

दीपक राज प्रेमी

DEEPAK RAJ PREMI
L.L.M. (Advocate)
Regd.No.UPO2193/81, COP No.119567
Ch.No.13 Opp. P.N.B. Collectorate, Meerut
M.:9412039456

Recd
12/5/2026
54



सम्पत्ति पंजीकरण अनुक्रमणिका पंजिका

जनपद: मेरठ

उप निबंधक कार्यालय :

क्र.सं.	पंजी. सं.	पंजी. सं.	पंजीकार का नाम	पंजीकार का पता	सम्पत्ति का विवरण	खसरा / मकान / पंजीकरण गाटा संख्या	लेखपत्र का विवरण	पूर्ण लेखपत्र देखें	स्कैन्ड लेखपत्र देखें
1	2024	1620	श्री भूपेन्द्र कुमार जग्गा, पुत्र श्री स्व० मनोहर लाल जग्गा, श्रीमती संगीता रानी शर्मा, पत्नी श्री महीपाल शर्मा,	201/10, प्रहलाद नगर मेरठ, 6एफ/17, श्रद्धापुरी फेस-1, कंकरखेडा मेरठ,	जो कि एक आवासीय भूखण्ड सं-पी-65, मध्ये खसरा नम्बर 521मि० मे से, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 162.0 वर्ग मीटर	521मि० से		08-02-2024	विक्रय पत्र चयन करे चयन करे
2	2024	4781	श्री मै० ग० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती सविता, पत्नी श्री धर्मेन्द्र कुमार,	61 शिवाजी रोड मेरठ, ग्राम बाफर पोस्ट जानी खुर्द मेरठ,	भूतल पर फ्लैट संख्या जीएफ - 131 के० 122.61 वर्ग मीटर व बराबर की खाली भूमि के० 20.75 वर्ग मीटर मीटर मध्ये खसरा न० 410/2 व 418 स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 143.36 वर्ग मीटर	410/2 व 418		19-03-2024	विक्रय पत्र चयन करे चयन करे
3	2024	4896	श्री मै० गाडविन क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री अमन गुप्ता, पुत्र श्री केशव प्रसाद गुप्ता,	61 शिवाजी रोड मेरठ, 18/26 शक्ति नगर दिल्ली -7,	भूखण्ड संख्या पी - 23 के० 162 वर्ग मीटर मध्ये खसरा नम्बर 521 मि० स्थित ग्रीनबुड सिटी ग्राम पंचली खुर्द जिला मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 162.0 वर्ग मीटर	521 मि०		22-04-2024	विक्रय पत्र चयन करे चयन करे
4	2024	5577	श्री मै० गाडविन क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री अनुज कुमार, पुत्र श्री राज पाल,	61 शिवाजी रोड मेरठ, ग्राम जानी पोस्ट जानी खुर्द मेरठ,	प्रथम तल पर फ्लैट संख्या एफएफ - 131 के० 122.61 वर्ग मीटर मध्ये खसरा न० 410/2 व 418 स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ स्थित, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418		19-03-2024	विक्रय पत्र चयन करे चयन करे
5	2024	7160	श्री मै० गॉ० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री सिद्धार्थ जैन, पुत्र श्री अजय जैन,	61 शिवाजी रोड मेरठ, एफ-101 गोल्डन हाईट्स गॉडविन सिटी बागपत बाईपास रोड मेरठ,	भूतल पर फ्लैट संख्या 2 बीएचके एम जीएफ- 77/1 के० 122.61 वर्ग मीटर मध्ये खसरा न० 410/2 व 418 स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418		12-06-2024	विक्रय पत्र चयन करे चयन करे
6	2024	7229	श्री मै० ग० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री अनुज कुमार, पुत्र श्री ब्रह्मपाल,	61 शिवाजी रोड मेरठ, सैडभर जिला बागपत,	द्वितीय तल पर फ्लैट संख्या 3बीएचके डी एसएफ- 170 के० 155.55 वर्ग मीटर मध्ये खसरा न० 1628 मि० स्थित ग्रीनबुड सिटी ग्राम मलियाना जिला मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर	1628 मि०		13-06-2024	विक्रय पत्र चयन करे चयन करे

28, 8:29 PM

Report

7	2024	7290	श्री मैसर्स गॉडविन कन्सल्टन्स प्रा० लि० अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्रीमती शारदा देवी, पत्नी श्री नैपाल सिंह,	61 शिवाजी रोड मेरठ, 115/21-2 राजनगर गुडगाँव हरियाणा,	द्वितीय तल पर फ्लैट संख्या एसएफ-109 क्षेत्र 122.61 वर्ग मीटर मध्ये खसरा नं० 410/2 व 418 स्थित प्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	13-06-2024 विक्रय पत्र चयन करे चयन करे
8	2024	8382	श्री मै० गॉडविन क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्री जितेन्द्र कुमार, पुत्र श्री भर्वर सिंह,	61, शिवाजी रोड, मेरठ, एल-281, गली नम्बर-4, संगम विहार, साऊथ दिल्ली,	भूतल का फ्लैट नं० 2बीएचके जीएफ-89 क्षेत्र 122.61 वर्ग मीटर, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 आदि	05-07-2024 विक्रय पत्र चयन करे चयन करे
9	2024	8935	श्री मै० गॉडविन क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्री विनित वरमानी, पुत्र श्री धर्मवीर वरमानी,	61, शिवाजी रोड, मेरठ, 188/4, गली नम्बर-5, थापर नगर मेरठ,	द्वितीय तल का फ्लैट नं० 2बीएचके एसएफ एम-12 क्षेत्र 122.61 वर्ग मीटर खनं० 410/2 आदि स्थित प्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 आदि	19-07-2024 विक्रय पत्र चयन करे चयन करे
10	2024	8976	श्री मै० ग० कन्सल्टन्स प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री सुरेश पाल तोमर, पुत्र श्री ब्रह्म सिंह,	61 शिवाजी रोड मेरठ, ए-37 ऋषि नगर बागपत रोड मेरठ,	द्वितीय तल फ्लैट संख्या 2 बीएचके एसएफ-73 क्षेत्र 122.61 वर्ग मीटर मध्ये खसरा नं० 410/2 व 418 स्थित प्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	10-06-2024 विक्रय पत्र चयन करे चयन करे
11	2024	10077	श्री मै० गॉडविन क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, कुमारी फरहीन मलिक, पुत्री श्री शकील अहमद,	61 शिवाजी रोड मेरठ, 255 मीहल्ला चौधरियान पट्टी मुसलमानान स्थाना बुलन्दशहर,	द्वितीय तल पर फ्लैट संख्या 2बीएचके एसएफ-39 क्षेत्र 122.61 वर्ग मीटर मध्ये खसरा नं० 410/2 व 418 स्थित प्रीनबुड सिटी ग्राम रामपुर पावटी जिला मेरठ, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	07-06-2024 विक्रय पत्र चयन करे चयन करे
12	2024	10197	श्री मै० गा० कन्सल्टन्स प्रा० लि० द्वारा अधिकृत प्रतिनिधि भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्रीमती राजेश, पत्नी श्री के० सिंह, श्रीमती नेहा चौधरी, पुत्री श्री कालू सिंह, श्री निशांत चौधरी, पुत्र श्री के० सिंह,	61 शिवाजी रोड मेरठ, 8 कालन्दी कालोनी टी० पी० नगर मेरठ, 8 कालन्दी कालोनी टी० पी० नगर मेरठ, 8 कालन्दी कालोनी टी० पी० नगर मेरठ	भूखण्ड संख्या बी - 155 क्षेत्र 148.14 वर्ग मीटर मि० खसरा नं० 521 मि० स्थित विख्यात प्रीनबुड सिटी ग्राम पॉंचली खुर्द जिला मेरठ, खडौली/ प्रीन बुड सिटी (दिल्ली बाईपास), 148.14 वर्ग मीटर	521 मि०	11-06-2024 विक्रय पत्र चयन करे चयन करे
13	2024	10524	श्री मै० गा० क० प्रा० लि० द्वारा अधिकृत	61 शिवाजी रोड मेरठ,	भूतल पर फ्लैट संख्या 3 बीएचके बी 1628 मि० जीएफ-168 क्षेत्र 155.55 वर्ग मीटर	1628 मि०	24-08-2024 विक्रय पत्र चयन करे चयन करे

28, 6:29 PM

Report

		प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी जैन, श्रीमती नीलम खन्ना, पत्नी श्री सी० पी० खन्ना,	विला -12 ग्रीनवुड सिटी एन० एच० 58 बागपत बाईपास क्रोसिंग मेरठ,	स्थित ग्रीनवुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर		
14	2024 11362	श्री मै० गा० कन्स्ट्रक्शन्स प्रा० लि० अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती अनीता, पत्नी श्री राजपाल सिंह,	61 शिवाजी रोड मेरठ, ग्राम कस्तला कासमाबाद मंडैया गाजियाबाद,	प्रथम तल पर फ्लैट संख्या 2बीएचके एफएफ-115 क्षेत्र 122.61 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	10-09-2024 विक्रय पत्र चयन करे चयन करे
15	2024 12420	श्री मै० ग० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री अभिषेक शर्मा, पुत्र श्री देवदत्त शर्मा,	61 शिवाजी रोड मेरठ, डी-44 ग्रीनवुड सिटी निकट सुभारती मेडिकल कालिज गॉडविन मेरठ,	भूतल पर फ्लैट संख्या 2बीएचके जीएफ एम-67 क्षेत्र 122.61 वर्ग मीटर मध्ये खसरा न० 410/2 व 418 स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	एम-67	05-08-2024 विक्रय पत्र चयन करे चयन करे
16	2024 12486	श्री मै० गॉ० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री मृदुल नाथ शर्मा, पुत्र श्री रविन्द्र नाथ शर्मा,	61 शिवाजी रोड मेरठ, पंचैन्डा रोड भारत माता नर्सिंग होम के सामने आदर्श कालोनी मुजफ्फरनगर,	द्वितीय तल पर फ्लैट संख्या 2बीएचके एम एसएफ- 123 क्षेत्र 122.61 वर्ग मीटर मध्ये खसरा न० 410/2 व 418 स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	05-08-2024 विक्रय पत्र चयन करे चयन करे
17	2024 13653	श्री मैसर्स गॉ० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती विनिता देवी, पत्नी श्री संजीव कुमार,	61 शिवाजी रोड मेरठ, शान्ति कुंज रोहटा रोड मेरठ,	भूतल फ्लैट संख्या 3बीएचके बी- जीएफ- 169 क्षेत्र 155.55 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम मलियाना जिला मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर	1628 मि०	29-10-2024 विक्रय पत्र चयन करे चयन करे
18	2024 14561	श्री मैसर्स गॉ० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री रोहिताश पंवार, पुत्र श्री रमेश पाल,	61 शिवाजी रोड मेरठ, ई- 374/1 सुभाष नगर रूडकी हरिद्वार उत्तराखण्ड	भूखण्ड संख्या बी० 158/1 क्षेत्र 99.06 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम पॉचली खुर्द मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 99.06 वर्ग मीटर	521 मि०	27-11-2024 विक्रय पत्र चयन करे चयन करे
19	2024 15714	श्री मै० गॉ० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, कुमारी नताशा इवलिन रॉडरिक्स, पुत्री श्री डेनिस रॉडरिक्स,	61 शिवाजी रोड मेरठ, 2 बीएचके एम- 22 ग्रीनवुड सिटी बाईपास रोड मेरठ,	द्वितीय तल पर फ्लैट संख्या 2बीएचके एफएफ- 89 क्षेत्र 122.61 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	25-09-2024 विक्रय पत्र चयन करे चयन करे

28, 6:29 PM

Report

20	2024 15915	श्री मै० ग० कन्सट्रक्शन प्रा० लि० द्वारा डा० श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री शम्भूनाथ आनन्द के द्वारा श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती जसप्रीत कौर, पत्नी श्री सुरेन्द्र सिंह,	61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, ए-7 डिफेन्स कालोनी मवाना रोड मेरठ,	भवन विला संख्या 84 क्षेत्र 209.17 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 209.17 वर्ग मीटर	411	26-12-2024 विक्रय पत्र चयन करे चयन करे
21	2024 15916	श्री मै० ग० कन्सट्रक्शन प्रा० लि० द्वारा डा० श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री सतीश कुमार आनन्द के द्वारा श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री मैसर्स गुरुकृपा होल्डिंग्स द्वारा पार्टनर के द्वारा श्री देविन्दर सिंह ओबराय, पुत्र श्री जगदीश सिंह,	61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 266/7 थापर नगर मेरठ,	भवन संख्या विला संख्या - 44 क्षेत्र 209.17 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 209.17 वर्ग मीटर	411	26-12-2024 विक्रय पत्र चयन करे चयन करे
22	2024 16028	श्री मै० ग० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री सतीश कुमार जैन, पुत्र श्री राम चन्द्र जैन,	61 शिवाजी रोड मेरठ, 199 जैन लोक कोठी गेट हापुड,	भूखण्ड संख्या पी - 17 क्षेत्र 162 वर्ग मीटर मिनजुमले नम्बर खसरा 521 स्थित ग्रीन बुड सिटी ग्राम पॉंचलीखुर्द जिला मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 162.0 वर्ग मीटर	521	03-10-2024 विक्रय पत्र चयन करे चयन करे
23	2024 16190	श्री मै० ग० कन्सट्रक्शन प्रा० लि० द्वारा डा० श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री शम्भूनाथ आनन्द के द्वारा श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री सतीश कुमार आनन्द	61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 266/7 थापर नगर मेरठ,	भवन विला संख्या -33 क्षेत्र 243.45 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 243.45 वर्ग मीटर	411	26-12-2024 विक्रय पत्र चयन करे चयन करे

26, 6:29 PM

Report

के द्वारा श्री भूपेन्द्र सिंह
बाजवा के द्वारा श्री
आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री मैसर्स गुरकृपा
होल्डिंग्स द्वारा पार्टनर
के द्वारा श्री देविन्दर सिंह
ओबराय, पुत्र श्री
जगदीश सिंह,

श्री मैसर्स गॉ० क० प्रा०
लि० द्वारा अधिकृत
प्रतिनिधि भूपेन्द्र सिंह
बाजवा के द्वारा श्री
आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री अमित गुप्ता, पुत्र श्री
राजकुमार गुप्ता,
श्रीमती शीतल हलदोनी,
पत्नी श्री अमित गुप्ता,

24 2024 17418

61 शिवाजी रोड
मेरठ,
एम- 1102 रीवर
रेजीडेन्सी देही
आलन्दी रोड
चिखली जाधवाडी
पुणे,
एम- 1102 रीवर
रेजीडेन्सी देही
आलन्दी रोड
चिखली जाधवाडी
पुणे,

भूखण्ड संख्या बी- 159/1 क्षे० 69.36
वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम
पॉंचली खुर्द मेरठ, खडौली/ ग्रीन बुड 521 मि०
सिटी (दिल्ली बाईपास), 69.36 वर्ग
मीटर

23-10-2024 विक्रय पत्र चयन करे चयन करे

To,
The District Magistrate
District Meerut.

Subject - Additional reply / objection against application dated 25.3.2026 moved by Shri Jitendra Singh Bajwa and Bhupendra Singh Bajwa, Directors of The Godwin Construction Company Pvt Limited Meerut.

Respected Sir,
I have to submit that our society has filed reply / objections on 4.5.2026. We came to know that Shri Bhupendra Singh Bajwa has executed sale deeds (14) during period 8.1.2025 upto 16.12.2025. in favour of various persons.

Prima facie contention of Bhupendra Singh Bajwa is incorrect, false and concocted that he ceased to be director of Godwin Construction Comp Pvt Ltd. and this company has been dissolved. This fact has been suppressed when it was dissolved. whereas company still exists with CIN No - 445202 UP 1999 P.T.C. 024555 on site of The Registrar of Companies Kanpur.

In the aforesaid circumstances it is requested that application of Shri Jitendra Bajwa and Shri Bhupendra Bajwa may kindly be rejected in entirety.
With regards!

Yours sincerely,

Applicant's

Ravi

1. Through the Acting President (Shri Ravindra Singh).

The Greenwood City Villa Jan Welfare Society Behind Godwin Hotel Baghat Chauraha Bypass Road, Meerut.

S. Singh

2. Through its President Shri (Sd) Singh
Greenwood City Residents Welfare Association
112 - 113 Bypass Road Baghat Chauraha Meerut

Date 6.5.2026

सम्पत्ति पंजीकरण अनुक्रमणिका पंजिका

मेरठ

उप निबंधक कार्यालय :

1	2025	259	श्री मैसर्स गा० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्री संजय कुमार जैन, पुत्र श्री श्रीपाल जैन, श्रीमती अंजू जैन, पत्नी श्री संजय कुमार जैन,	61 शिवाजी रोड मेरठ, बी-3 वासू ग्रीन बागपत रोड मेरठ, बी-3 वासू ग्रीन बागपत रोड मेरठ,	प्रथम तल पर फ्लैट संख्या 2बीएचके एफएफ- 123 क्षे० 87.14 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 87.14 वर्ग मीटर	1628 मि०	08-01-2025	विक्रय पत्र चयन करे चयन करे
2	2025	682	श्री मैसर्स गा० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री नेत्रपाल सिंह, पुत्र श्री छिददा सिंह,	61 शिवाजी रोड मेरठ, 560 ग्राम बास सुजान यू० पी० बेरी चाहर अकोला आगरा,	भूतल पर फ्लैट संख्या 2बीएचके जीएफ-34 क्षे० 122.61 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर	410/2 व 418	16-01-2025	विक्रय पत्र चयन करे चयन करे
3	2025	839	श्री मैसर्स गॉडविन कन्सल्टन्स प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्रीमती जसप्रीत कौर, पत्नी श्री सुरेन्द्र सिंह,	61 शिवाजी रोड मेरठ, ए-7 डिफेन्स कालोनी मवाना रोड मेरठ,	द्वितीय तल पर फ्लैट संख्या 3बीएचके एसएफ- 162 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर	1628 मि०	21-01-2025	विक्रय पत्र चयन करे चयन करे
4	2025	910	श्री मैसर्स गॉडविन क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस०सी० जैन, श्रीमती मंत्रत कौर साहनी, पत्नी श्री करन राज ओबेरॉय,	61 शिवाजी रोड मेरठ, ए-7 डिफेन्स कालोनी मवाना रोड मेरठ,	द्वितीय तल पर फ्लैट संख्या 3बीएचके एसएफ- 145 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर	1628 मि०	22-01-2025	विक्रय पत्र चयन करे चयन करे
5	2025	1025	श्री मैसर्स गॉडविन क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री मैसर्स गुरुकृपा होल्डिंग्स द्वारा पार्टनर के द्वारा श्री देविन्दर सिंह ओबराय, पुत्र श्री जगदीश सिंह,	61 शिवाजी रोड मेरठ, 266/7 थापर नगर मेरठ,	प्रथम तल पर फ्लैट संख्या 3बीएचके एफएफ- 145 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनबुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर	1628 मि०	24-01-2025	विक्रय पत्र चयन करे चयन करे
6	2025	1080	श्री मैसर्स गाँ क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री शम्भुनाथ आनन्द के	61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ,	प्रथम तल पर की दुकान संख्या एफएफ-15 क्षे० 15.01 वर्ग मीटर बिना छत स्थित ग्रीनबुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन बुड सिटी (दिल्ली बाईपास), 15.01 वर्ग मीटर	411 मि०	27-01-2025	विक्रय पत्र चयन करे चयन करे

द्वारा श्री भूपेन्द्र सिंह बाजवा 14 भोला रोड
के द्वारा श्री आशीष जैन, रतन नगर मेरठ,
पुत्र श्री एस० सी० जैन,
श्री संतीश कुमार आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन,
पुत्र श्री एस० सी० जैन,
श्री कृपाल सिंह, पुत्र श्री मूल
चन्द.

श्री मैसर्स गॉडविन

कन्सट्रक्शन्स प्रा० लि० द्वारा
डायरेक्टर श्री भूपेन्द्र सिंह
बाजवा के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन,
श्री मैसर्स गुरकृपा होल्डिंग्स
द्वारा पार्टनर के द्वारा श्री
देविन्दर सिंह ओबराय, पुत्र
श्री जगदीश सिंह.

61 शिवाजी रोड
मेरठ,
266/7 थापर नगर
मेरठ.

द्वितीय तल पर फ्लैट संख्या
3बीएचके एसएफ- 164 क्षे०
155.55 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम मलियाना मेरठ,
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 155.55 वर्ग मीटर

1628 मि० 28-01-2025 विक्रय पत्र चयन करे चयन करे

7 2025 1191

श्री मैसर्स गॉडविन क० प्रा०
लि० द्वारा डायरेक्टर श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री सुरिन्दर सिंह, पुत्र श्री
जगदीश सिंह.

61 शिवाजी रोड
मेरठ,
ए-7 डिफेन्स
कालोनी मवना
रोड मेरठ.

प्रथम तल पर फ्लैट संख्या
3बीएचके एफएफ- 146 क्षे०
155.55 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम मलियाना मेरठ,
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 155.55 वर्ग मीटर

1628 मि० 24-01-2025 विक्रय पत्र चयन करे चयन करे

8 2025 1437

श्री मैसर्स गॉडविन
कन्सट्रक्शन्स प्रा० लि० द्वारा
डायरेक्टर श्री भूपेन्द्र सिंह
बाजवा के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन.
श्री शम्भूनाथ आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन,
पुत्र श्री एस० सी० जैन.
श्री संतीश कुमार आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन,
पुत्र श्री एस० सी० जैन,
श्री राजकुमार, पुत्र श्री बाल
किशन.

61 शिवाजी रोड
मेरठ.
61 शिवाजी रोड
मेरठ,
61 शिवाजी रोड
मेरठ,
ग्राम व पोस्ट
बाडम जिला
मेरठ,

द्वितीय तल पर दुकान न०
एसएफ- 2 क्षे० 30.14 वर्ग मीटर
स्थित ग्रीनबुड सिटी ग्राम रामपुर
पावटी जिला मेरठ, खडौली/ ग्रीन
बुड सिटी (दिल्ली बाईपास),
30.14 वर्ग मीटर

411 मि० 04-03-2025 विक्रय पत्र चयन करे चयन करे

9 2025 3674

श्री मै० गॉ० क० प्रा० लि०
द्वारा अधिकृत प्रतिनिधि श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री नरेन्द्र कुमार, पुत्र श्री
सूरज मल.

61 शिवाजी रोड
मेरठ,
ई- 454 गली न० 3
ई ब्लॉक
हरदेवपुरी
शाहदरा दिल्ली,

द्वितीय तल पर फ्लैट संख्या
2बीएचके एसएफ- 131 क्षे०
122.61 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम रामपुर पावटी मेरठ,
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 122.61 वर्ग मीटर

410/2 व 418 15-04-2025 विक्रय पत्र चयन करे चयन करे

10 2025 5806

श्री मैसर्स गॉ० क० प्रा० लि०
अधिकृत प्रतिनिधि श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री प्रवीण कुमार, पुत्र श्री
तारा चन्द यादव.

61 शिवाजी रोड
मेरठ,
ग्राम सिरोधन
इस्माईलपुर जिला
बुलन्दशहर.

द्वितीय तल पर फ्लैट संख्या
बीएचके एसएफ- 111 क्षे० 122.61
वर्ग मीटर स्थित ग्रीनबुड सिटी
ग्राम रामपुर पावटी मेरठ,
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 122.61 वर्ग मीटर

410/2 व 418 21-05-2025 विक्रय पत्र चयन करे चयन करे

11 2025 6393

श्री भूपेन्द्र सिंह बाजवा बहै०
मु० आम सतीश कुमार
आनन्द के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन,
श्रीमती पूर्णिमा त्यागी, पत्नी
श्री दुष्यन्त त्यागी,

61, शिवाजी रोड, भवन संख्या 81 क्षे० 209.17 वर्ग
मेरठ, मीटर ख० नं० 411 स्थित ग्रीनवुड
81, ग्रीनवुड सिटी, ग्राम रामपुर पावटी मेरठ, 411
सिटी, गॉडविन खडौली/ ग्रीन वुड सिटी (दिल्ली
होटल, मेरठ, बाईपास), 209.17 वर्ग मीटर

04-09-2025 विक्रय पत्र चयन करे चयन करे

श्री भूपेन्द्र सिंह बाजवा बहै०
मु० आम सतीश कुमार
आनन्द के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन,
श्रीमती दीपमाला, पत्नी श्री
नीरज कुमार,

61 शिवाजी रोड प्रथम तल पर दुकान संख्या
मेरठ, एफएफ- 16 क्षे० 14.21 वर्ग मीटर
2 बीएचके 108 स्थित ग्रीनवुड सिटी ग्राम रामपुर
सैकिण्ड फ्लोर पावटी मेरठ, खडौली/ ग्रीन वुड
ग्रीनवुड सिटी सिटी (दिल्ली बाईपास), 14.21
बाईपास मेरठ, वर्ग मीटर

411 मि० 24-09-2025 विक्रय पत्र चयन करे चयन करे

श्री भूपेन्द्र सिंह बाजवा बहै०
मु० आम सतीश कुमार
आनन्द के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन
श्री बीरपाल सिंह, पुत्र श्री
रतन सिंह,

61 शिवाजी रोड प्रथम तल पर दुकान संख्या 02
मेरठ, अपर ग्राउन्ड क्षे० 30.16 वर्ग
विला न० 23 मीटर स्थित ग्रीनवुड सिटी ग्राम
ग्रीनवुड सिटी रामपुर पावटी मेरठ, खडौली/
बाईपास रोड ग्रीन वुड सिटी (दिल्ली बाईपास),
मेरठ, 30.16 वर्ग मीटर

411 मि० 16-12-2025 विक्रय पत्र चयन करे चयन करे

2025 11343

13 2025 14803

14 2025 15331

[3]

(e-Stamp Certificate No. IN-UP86025365485204X)

(e-Stamp Certificate No. IN-UP85991169792042X)

सीमायें उपरोक्त फ्लैट :-

पूरब	:	ओपन टू स्काई।
पश्चिम	:	फ्लैट नम्बर जीएच ई-503.
उत्तर	:	ओपन टू स्काई।
दक्षिण	:	फ्लैट नम्बर जीएच ई-501.

विक्रय-पत्र अंकन : 40,80,000/- रूपये।

स्टाम्प प्रयोजन हेतु मालियत अंकन : 40,80,000/- रूपये।

स्टाम्प शुल्क अंकन : 2,85,600/- रूपये।

विक्रय-पत्र ओर से श्री भूपेन्द्र सिंह बाजवा पुत्र श्री गुरबचन सिंह, निवासी ए-151, डिफेंस कालोनी, मेरठ शहर (PAN : AFUPB6508B) (मो0नं0 9837020206) : प्रथम पक्ष (विक्रेता)।।

व

श्री रोशन लाल यादव पुत्र श्री राम कुमार यादव निवासी सिंघावली अहीर जिला बागपत (PAN : AEOPY4632A) (मो0 9719250921) :—: द्वितीय पक्ष (क्रेता)।।

जो कि एक आवासीय फ्लैट संख्या जी0डब्लू0सी0 जीएच ई-504 जो पांचवे तल पर स्थित है जिसका सुपर एरिया 1342 वर्ग फिट अथवा 124.68 वर्ग मीटर जो खसरा नम्बर 419 आदि की भूमि में निर्मित है स्थित विख्यात गोल्डन हाईट्स, ग्रीनवुड सिटी, राजस्व ग्राम रामपुर पावटी तहसील व जिला मेरठ, के प्रथम पक्ष वास्तविक स्वामी व पूर्णतः विक्रय अधिकारी हैं। प्रथम पक्ष ने खसरा नम्बर 419 की भूमि को अपने भाई श्री जितेन्द्र सिंह बाजवा के साथ मिलकर श्री श्रीराम आनन्द आदि से द्वारा विक्रय पत्र दिनांक 13.08.2003 ई0 क्रय की, कि जिसकी रजिस्ट्री बही नं0 1 जिल्द 2208 सफे 43/56 में नम्बर 7867 पर दिनांक 14.08.2003 ई0 कार्यालय उप निबन्धक-तृतीय, मेरठ हुई। उपरोक्त गोल्डन हाईट्स के फ्लैट्स का मानचित्र संख्या 1318/2007 मेरठ विकास प्राधिकरण, मेरठ से स्वीकृत है तथा विक्रीत फ्लैट का निर्माण मैसर्स गॉडविन कन्सट्रक्शन प्राईवेट लिमिटेड द्वारा कराया गया था परन्तु संपत्ति का स्वामित्व प्रथम पक्ष का है। प्रथम पक्ष उपरोक्त फ्लैट्स के वास्तविक स्वामी एवं वास्तविक अधिकारी हैं। उपरोक्त फ्लैट

